

Dacoit : one of any gang which commits dacoity डाकू
dacoity : robbery with violence committed by a gang [s. 391, I.P.C.] डकैती

Dafadar Major : दफादार मेजर

Daftry : दफतरी

daily allowance : [s. 2 (a), Parliament (Prevention of Disqualification) Act] दैनिक भत्ता

daily average number : [s. 80H(2)(v), expln. 2, Income-tax Act] दैनिक औसत संख्या

daily balance should be struck : प्रतिदिन हिसाब किया जाएगा

daily cash memorandum : दैनिक रोकड़ ज्ञापन

daily counters payment book : दैनिक पटल संदाय बही

daily counters receipt book : दैनिक पटल प्राप्ति बही

daily credit scroll : दैनिक जमा सूची

daily debit scroll : दैनिक विकलन सूची

daily fine : [s. 2(d), Indian Electricity Act] दैनिक जुर्माना

daily note : दैनिक नोट

daily rate : [1st sch., item 3(c), Employees' State Insurance Act] दैनिक दर

daily rated worker : a worker paid on daily basis [s. 5(3), Payment of Wages Act] दैनिक मजदूरी वाला कर्मकार

daily register : दैनिक रजिस्टर

daily routine : दैनिक चर्या ; दैनिक कार्य

daily scroll : दैनिक सूची

daily sheet : दैनिक शीट

daily slip : दैनिक पर्ची

daily wages : दैनिक मजदूरी

dairy : [s. 35C(1)(a), Income-tax Act] दुग्ध उद्योग

dairy development : दुग्ध विकास

dairy development officer : डेरी विकास अधिकारी

dairy farming : [sch., pt. II(1), Minimum Wages Act] दुग्ध उद्योग

dairyman : डेरीवाला ; [s. 2(xi), Cantonments Act] डेरीवाला

dairy officer : डेरी अधिकारी

dairy plant management expert : डेरी संयंत्र प्रबंध विज्ञ

dairy products : डेरी उत्पाद ; दुग्ध उत्पाद

dak book : डाक पुस्तक

dak bungalow : डाक बंगला

dak runner : हरकारा

dal milling : [sch. 1, Employees' Provident Funds and Miscellaneous Provisions Act] दाल-दलाई

dam : [s. 22(2)(ii), Damodar Valley Corporation Act] बांध

damage : loss or detriment or injury [s. 73, Indian Railways Act] नुकसान

damage caused by distress : [s. 63, Presidency Small Cause Courts Act] करस्थम् से कारित नुकसानी

damage or deterioration : [s. 22(2), Customs Act] नुकसान या क्षय

damage to plaintiff's reputation : the law presumes it from the defamatory tendency of the words. It is no defence for instance that the plaintiff is a person of such an established reputation that to call him liar would do him no harm. Finally it is necessary to note that the plaintiff must prove the actual words or representation complained of. If he complains of a letter, he must be able to prove its contents and other particulars about it वादी की ख्याति को क्षति

damage unavoidably occasioned : [s. 5, Shore Nuisances (Bombay and Kolaba) Act] अपरिवर्जनीय रूप से हुआ नुकसान

damages : the sum claimed or awarded in compensation for loss or injury sustained [s. 12, Indian Evidence Act] नुकसानी; (नष्टपरिहार)

damages, consequential : पारिणामिक नुकसानी

damages for breach of contract : संविदा-भंग के लिए नुकसानी

damages for loss expectation of life : the courts have now recognised loss or expectation of life as a distinct head of damages besides physical pain and suffering and pecuniary loss resulting from bodily harm. Where damages are awarded in respect of personal injuries or death, the damages may include a modest sum in respect of shortening of expectation of life जीवन की प्रत्याशा में हानि के लिए नुकसानी

damages for non-acceptance : [s. 56, Sale of Goods Act] अप्रतिग्रहण के लिए नुकसानी

damages for non-delivery : [s. 57, Sale of Goods Act] अपरिदान के लिए नुकसानी

damages, liquidated : परिनिर्धारित नुकसानी

damages, liquidation of : [s. 23, Specific Relief Act] नुकसानी का परिनिर्धारण

damages, mitigated : न्यूनीकृत नुकसानी

damages, nominal : नाममात्र नुकसानी

damages, pecuniary : धनीय नुकसानी

damages, penal : शास्तिक नुकसानी

damages, token : नाममात्र की नुकसानी

damages, unmitigated : अन्यूनीकृत नुकसानी

dandyman : डांडीवाला

danger : risk, hazard, peril or exposure to pain or injury [s. 133(1)(e), Cr. P.C.] खतरा ; संकट

danger, immediate : [s. 63(b), Inland Vessels Act and s. 22(3), Mines Act] आसन्न संकट

danger of being wasted : [Or. 39, r. 1(a), C.P.C.] दुर्व्ययन किए जाने का खतरा

danger zone : [s. 10(2), Manoeuvres, Field Firing and Artillery Practice Act] खतरे का इलाका ; [s. 4(2), Seaward Artillery Practice Act] संकट क्षेत्र

dangerous : fraught with danger or risk; perilous; hazardous; unsafe खतरनाक ; संकटपूर्ण ; भयंकर

dangerous chattels : a chattel is dangerous for the purpose of considering the duty of the person in possession of it, if he knows or from facts known to him, should realise, that it is dangerous and is expected to take due care to avoid harm arising to another from it खतरनाक वस्तुएं

dangerous drug : अनिष्टकर मादक द्रव्य

dangerous epidemic disease : [s. 2(1), Glanders and Farcy Act] भयंकर महामारी रोग

dangerous goods : [s. 49, Inland Vessels Act] खतरनाक माल

dangerous or offensive goods : [s. 59(1), Indian Railways Act] खतरनाक या घृणोत्पादक माल

dangerous substance : [s. 3(2)(34)(a), Defence and Internal Security of India Act] खतरनाक पदार्थ

dangerous to the public peace : [long title, Indian Criminal Law Amendment Act, 1908] लोक शांति के लिए खतरनाक

dangerously inflammable substance : [s. 2(a), Inflammable Substances Act] खतरनाक रूप से ज्वलनशील पदार्थ

dark room assistant : डार्क रूम सहायक

darning : [s. 74(2), Trade and Merchandise Marks Act] रफू करना

data : [s. 2(2)(iii), Chartered Accountants Act] आंकड़े ; डाटा

database : [s. 2(k), Information Technology Act] डाटा

data processing : आंकड़े प्रक्रमण

date : 1. the day or the precise time at which something takes place or is to take place [s. 14, T.P. Act] तारीख ; 2. to put date तारीख डालना

date and time of receipt : आवती मिलने की तारीख और समय

date, crucial : निर्णायक तारीख

date next following : [s. 314(2), Companies Act] निकटतम अनुवर्ती तारीख ; ठीक बाद की तारीख

date of closing of subscription lists : अभिदाय सूचियों के बंद किए जाने की तारीख

date of communication of notice : सूचना संसूचित करने की तारीख

date of drawing : आहरण तारीख

date of execution : [s. 41, Indian Stamp Act] निष्पादन की तारीख

date of maturity : परिपक्वता की तारीख ; परिपक्वता तारीख

date of presentation : [Or. 12, r. 9(1), C.P.C.] उपस्थापित किए जाने की तारीख

date of publication : [s. 127, C.P.C.] प्रकाशन की तारीख

date of reception : [art. 108(1)(c), Const.] प्राप्त होने की तारीख

date, out of : पुराना ; अप्रचलित

date, to : अब तक का

date, up to : अद्यतन

dating of prospectus : [s. 55, Companies Act] प्रोस्पेक्टस पर तारीख डालना

datum figure : आधार अंक

daughter : a female issue of a person [s. 25, ill. (b), T.P. Act] पुत्री

daughter-in-law : [s. 2(1)(d)(iii)(e), Workmen's Compensation Act] पुत्र वधु

day : [s. 2(f), Mines Act] दिन ; [s. 22, Negotiable Instruments Act] दिवस

day after sight : दर्शनांतर

day after state : तिथ्यनंतर

day book : [s. 3, Bankers' Books Evidence Act] दैनिक बही

day book, columnar : खानेदार दैनिक बही

day-care centre : [s. 3(3), expln., Mental Health Act] दिन परिचर्या केन्द्र

day following : [s. 4(3), Presidential and Vice-Presidential Elections Act] अगला दिन ; बाद का दिन

day, hour and place of presentation : [s. 52(1)(a), Registration Act] उपस्थापित किए जाने की तारीख, समय और स्थान

day to day administration : [s. 40(2), Air Corporations Act] दैनिक प्रशासन ; [s. 30, Faridabad Development Corporation Act] दिन-प्रतिदिन का प्रशासन

day to day expenditure : [s. 5(2)(a), Coal Mines (Taking Over of Management) Act] दिन-प्रतिदिन का व्यय

day, working : [s. 52(8), Mines Act] कार्य दिवस

days of grace : the days before the expiry of which there is right of action for the party giving the days of grace [s. 22, Negotiable Instruments Act] अनुग्रह दिवस

dead account : निष्क्रिय लेखा ; बंद लेखा

de-addiction : [s. 64A, Narcotic Drugs and Psychotropic Substances Act] निराव्यसन

dead letter office : पुनः प्रेषण केन्द्र

dead loss : पूर्ण हानि ; कुल हानि

dead rent : [s. 13(2)(i), Mines and Minerals (Regulation and Development) Act] अनिवार्य भाटक

dead stock : अनुपयोज्य स्टॉक

dead weight : कुल भार

deadly weapon : a weapon causing or having the capacity to cause death [s. 144 and 158, I.P.C.] घातक आयुध

deaf-mute : [sch., item 28(1)(a), North-Eastern Hill University Act] मूक बधिर

deal in : to do business with a person in an article [s. 263A, I.P.C.] व्यौहार करना ; व्यवहार करना

deal in the business of the agency : [s. 216, Indian Contract Act] अभिकरण के कारबार में व्यवहार करना

deal specifically : [Or. 8, r. 3, C.P.C.] विनिर्दिष्टतः विवेचन करना

deal with : 1. to have dealing with; to do business with व्यौहार करना ; व्यवहार करना ; 2. to act in regard to बरतना ; कार्यवाही करना ; कार्रवाई करना ; 3. to discuss चर्चा करना ; विचार करना ; 4. to take action (as in regard to some object, problem or source of difficulty) निपटाना

deal with appeal : [s. 11(3), Suits Valuation Act] अपील पर कार्रवाई करना

deal with property : संपत्ति के विषय में संव्यवहार करना

deal with the costs of petitions : [long title, Unclaimed Deposits Act, 1870] अर्जियों के खर्च के बारे में कार्यवाही करना

deal with the same on merits in accordance with law : [s. 119(2)(b), Income-tax Act] गुणागुणों पर विधि के अनुसार उसे निपटाना

dealer : one who deals in merchandise; a trader [s. 3(b), Rubber Act] व्यवहारी ; [s. 2(b), Central Sales Tax Act] व्यौहारी

dealer, broker or agent : [s. 133(5), Income-tax Act] व्यवहारी, दलाल या अभिकर्ता

dealer, retail : खुदरा व्यवहारी

dealer, wholesale : थोक व्यवहारी

dealership deposit : [s. 45-I(b)(v)(b), RBI Act] व्यवहारी निक्षेप

dealing : व्यवहार ; व्यौहार

dealing assistant : संबंधित सहायक

dealing between the parties : [s. 62, Sale of Goods Act] पक्षकारों के बीच व्यवहार

dealing, course of : usual custom or way or line of dealing व्यवहारचर्या

dealing, double : दुर्गम व्यवहार ; कपटपूर्ण व्यवहार

dealing effectively : प्रभावी तौर पर कार्रवाई करना

dealing in any manner : [s. 17E(5), Indian Criminal Law Amendment Act, 1908] किसी भी रीति में व्यवहार करना

dealing in foreign exchange : [long title, Foreign Exchange Regulation Act] विदेशी मुद्रा का कारबार करना ; [s. 138(1)(a), Income-tax Act] विदेशी मुद्रा में व्यवहार करना

dealing, person : [s. 233, Indian Contract Act] व्यवहार करने वाला व्यक्ति

dealing with a situation : [art. 303(2), Const.] किसी स्थिति से निपटना

dealing with foreign affairs, ministry : [art. 5, r. 26, C.P.C.] विदेशी मामलों से संबंधित मंत्रालय

dealing with, person having : जिसका से व्यवहार है

dealing with prevention of cruelty to animals : [s. 5(g), Prevention of Cruelty to Animals Act] पशुओं के प्रति क्रूरता का निवारण करने के कार्य से संबंधित

dealing with such applications : [s. 18(2)(j), Citizenship Act] ऐसे आवेदनों का निपटाना

dealing with the matters : [s. 3(2)(a), Water (Prevention and Control of Pollution) Act] विषयों की बाबत

dealings : manner of acting towards others; intercourse of trade व्यवहार

dealings, fair : निष्कपट व्यवहार

dealt with according to law : [s. 105(2), Army Act] विधि के अनुसार बरता जाना

dealt with at the meeting, business to be : [s. 188(1)(b), Companies Act] कामकाज जिस पर उस अधिवेशन में विचार होता है ; अधिवेशन में विचारणीय कामकाज

dealt with in the report : रिपोर्ट में चर्चित ; [s. 241(2)(a), Companies Act] चर्चा रिपोर्ट में की गई है

dealt with, shall be : [s. 181, Indian Contract Act] बरता जाएगा ; से बरता जाएगा

dealt with the same : [s. 227(3)(bb), Companies Act] उसे काम में लाया है

Dean : the head of one of the divisions, faculties, colleges or schools of a university संकायाध्यक्ष (डीन)

Dean of Faculty : [sch., item 7(1), Aligarh Muslim University Act] संकायाध्यक्ष

Dean of Faculty of Arts : कला संकायाध्यक्ष

Dean of Faculty of Science : विज्ञान संकायाध्यक्ष

Dean of schools of studies : विद्यापीठों का संकायाध्यक्ष

Dean of Students' Welfare : [sch., item 10(1), Aligarh Muslim University Act] छात्र कल्याण संकायाध्यक्ष

dearness allowance : bonus or pay increase to meet a rise in the cost of living महंगाई भत्ता

death : the act or fact of dying; the final cessation of vital functions of an animal or plant [s. 46, I.P.C.] मृत्यु

death anniversary : मृत्यु दिवस ; पुण्य तिथि

death-cum-retirement gratuity : मृत्यु तथा निवृत्ति उपदान ; मृत्यु और सेवानिवृत्ति उपदान ; मृत्यु-सह निवृत्ति उपदान

death of a kinsman : [s. 6(a), T.P. Act] कुल्य की मृत्यु

death, sentence of : [s. 54, I.P.C.] मृत्यु दंडादेश ; मृत्यु का दंडादेश

death, unnatural : death under circumstances not natural [s. 40(1)(d), Cr. P.C.] अप्राकृतिक मृत्यु ; अपमृत्यु

debar : to exclude from admission or right; to preclude from doing certain acts विवर्जित करना

debarment : विवर्जन

debarred of right to redeem the property : [s. 67, T.P. Act] संपत्ति का मोचन कराने के अधिकार से विवर्जित

debate : a discussion विचार-विमर्श

debenture : a document or certificate signed by the officer of a corporation, or company acknowledging indebtedness for money lent and guaranteeing repayment with interest [s. 137, T.P. Act] डिबेंचर

debenture bond : डिबेंचर बंधपत्र

debenture call book : डिबेंचर मांग बही

debenture holder : [s. 2(22), Companies Act] डिबेंचर धारक; [s. 134, Income-tax Act] डिबेंचरधारी

debenture interest : डिबेंचर ब्याज

debenture interest book : डिबेंचर ब्याज पुस्तक

debenture, irredeemable : अमोचनीय डिबेंचर

debenture issue at discount : डिस्काउंट पर डिबेंचर निर्गमन

debenture issue at par : सममूल्य पर डिबेंचर निर्गमन

debenture issue at premium : अधिमूल्य पर डिबेंचर निर्गमन ; प्रीमियम पर डिबेंचर निर्गमन

debenture, issue of : डिबेंचर का निर्गमन

debenture loan : डिबेंचर उधार

debenture, perpetual : शाश्वत डिबेंचर

debenture, prior lien : पूर्व धारणाधिकार डिबेंचर

debenture, redeemable : मोचनीय डिबेंचर

debenture, registered : रजिस्ट्रीकृत डिबेंचर

debenture, re-issue of : डिबेंचर का पुनः निर्गमन

debenture, simple or naked : साधारण डिबेंचर

debenture stock : debenture in the form of a stock, the nominal capital of which represents a debt of which only the interest is secured by a perpetual annuity [s. 2(19), C.P.C.] डिबेंचर स्टॉक

debenture, terminable : पर्यवसेय डिबेंचर ; सावधि डिबेंचर

debenture transfer register : डिबेंचर अंतरण रजिस्टर

debentures at a discount : [s. 129, prov., Companies Act] डिस्काउंट पर डिबेंचर

debentures of a series : [s. 134(1), Companies Act] डिबेंचरों की शृंखला

debentures subscribed : डिबेंचर, जिनके लिए अभिदाय किया गया है ; प्रतिश्रुत डिबेंचर

debilitated, feeble and : [s. 59, ill. (iii), Indian Succession Act] अशक्त और दुर्बल

debit : 1. the amount debited against one विकलन ; 2. to charge as a debt against [s. 76(i), T.P. Act] विकलित करना

debit advice : नामे संज्ञापन

debit against : to charge as a debt against [s. 76(h), T.P. Act] के प्रति विकलित करना ; नामे लिखना ; नामे डालना

debit balance : [sch. VI, part 1, col. (2)(5), Companies Act] नामे पक्ष का अतिशेष

debit note : नामे नोट

debit of balance, by minus : अतिशेष के ऋण विकलन द्वारा

debit side : नामे पक्ष

debitable : that can or should be debited विकलनीय ; नामे डालने योग्य

debited to the profit and loss account : [s. 34(3), expln., Income-tax Act] लाभ और हानि लेखे में से विकलित

debts or expenses : [sch. VI, part II, item 2(b), Companies Act] विकलन या व्यय

debriefing : [annex on Implementation and Verification, pt. II, definitions, 60 Chemical Weapons Convention Act] जानकारी प्राप्त करने के लिए पुनः प्रश्न करना

debt : that which is owed or due [s. 3(c), T.P. Act] ऋण

debt, answer the : [s. 330, Indian Succession Act] ऋण को चुकाना

debt, antecedent : पूर्वगत ऋण ; पूर्ववर्ती ऋण ; पूर्व ऋण

debt charge : [art. 112(2)(c) and art. 202(3)(c), Const.] ऋण भार

debt, deposit and remittance heads : ऋण, जमा और प्रेषण शीर्ष

debt, floating : प्लवमान ऋण ; चल ऋण

debt head abstract : ऋण शीर्ष भार

debt is thereby lost to the estate : [s. 309, ill. (ii), Indian Succession Act] संपदा का वह ऋण डूब जाता है

debt not bearing interest : [s. 11, expln., Indian Trusts Act] ब्याज रहित ऋण

debt outstanding : [s. 12(a), Indian Trusts Act] परादेय ऋण

debt, permanent : स्थायी ऋण

debt redemption scheme : ऋण मोचन स्कीम

debt secured : [s. 3(c), T.P. Act] प्रतिभूत ऋण

debt secured by mortgage of immovable property : [s. 3(c), T.P. Act] स्थावर संपत्ति के बंधक द्वारा प्रतिभूत ऋण

debt settlement board : ऋण-निपटारा बोर्ड

debt, unfunded : अनिधिक ऋण

debtor : one who is indebted to another [s. 2(1)(a), Provincial Insolvency Act] ऋणी

debtor is readjudged insolvent : [s. 103A(1), Presidency-towns Insolvency Act] ऋणी दिवालिया पुनः न्यायनिर्णित किया जाता है

debtor's discharge : [s. 38(5), Provincial Insolvency Act] ऋणी का उन्मोचन

debtor's estate : [s. 19(1), Presidency-towns Insolvency Act] ऋणी की संपदा

debtors for loan : उधार के ऋणी ; उधार के देनदार

debtors ledger : ऋणी खाता

debtors on open account : चालू खाते वाले देनदार

debtors, sundry : विविध देनदार ; विविध ऋणी

debtors, trade : व्यापार देनदार ; व्यापार ऋणी

debts in ship : [s. 171(4), Navy Act] पोत में के ऋण

debts not secured by negotiable instruments : ऋण जो परक्राम्य लिखतों से प्रतिभूत नहीं हैं

debts which are secured on any property : [s. 2(m)(ii), *Wealth-tax Act*] वे ऋण जो किसी संपत्ति पर प्रतिभूत हैं

decasualization : आकस्मिक नियोजन की पूर्ण समाप्ति ; नियत नियोजन देना

decay : [s. 13, *Ancient Monuments and Archaeological Sites and Remains Act* and s. 58, *Indian Forest Act*] क्षय

decay, subject to natural : liable to deterioration which takes place in accordance with the ordinary course of nature [s. 85(2), *Cr. P.C.*] प्रकृत्या क्षयशील

deceased : 1. a person who is dead [s. 2(6), *Estate Duty Act*] मृतक;
2. dead [s. 2(11), *C.P.C.*] मृत

deceased ancestor : an ancestor who is dead [s. 53, *C.P.C.*] मृत पूर्वज

deceased debtor : [s. 108(1), *Presidency-towns Insolvency Act*] मृत ऋणी

deceased member of a merchants firm : वाणिज्यिक वर्ग का मृत भागीदार

deceased partner : a partner who is dead मृतक भागीदार [s. 28(2), *Indian Partnership Act*] मृतक भागीदार

deceased person : a person who is no more, who is dead and gone [s. 2(6), *Estate Duty Act*] मृत व्यक्ति

deceit : the tort known as deceit in the modern law comprehends any false representation made by one person with intent to deceive another and resulting in damage to the latter प्रवंचना

deceitful means : [s. 362, *I.P.C.*] प्रवंचनापूर्ण उपाय

deceive : to cause to believe what is false; to lead into error; to delude; to mislead; to defraud [s. 17, *Indian Contract Act*] प्रवंचना करना ; [s. 415, *I.P.C.*] प्रवंचित करना

decency : propriety of demeanour; due regard to what is becoming [sch. XIV, heading, *I.P.C.* and s. 11(2)(b), *Customs Act*] शिष्टता; [art. 19(2), *Const.*] शिष्टाचार

decent : शिष्ट

decent standard of life : [art. 43, *Const.*] शिष्ट जीवन स्तर

decentralized item : विकेंद्रीकृत मद

deception : the action of deceiving or cheating; that which deceives [s. 415, *expln.*, *I.P.C.*] प्रवंचना

deception, in consequence of : [s. 29, *Indian Evidence Act*] प्रवंचना के परिणामस्वरूप

deceptive practices : [s. 11(2)(o), *Customs Act*] प्रवंचक व्यवहार

deceptively similar : [s. 2(1)(d), *Trade and Merchandise Marks Act*] इतना समरूप, जिससे धोखा हो जाए

decide : to determine (a question, controversy or cause) विनिश्चय करना

decision : the action of deciding a contest, question etc.; determination, a judgment [s. 21, *sixthly*, *I.P.C.*] विनिश्चय

decision, leading : अग्रविनिश्चय

decision of doubts : [s. 43(2)(a), *Industrial Finance Corporation Act*] शंकाओं पर विनिश्चय

decision on question as to disqualification of members : [art. 103, *margin* and art. 19, *margin*, *Const.*] सदस्यों की निरहताओं से संबंधित प्रश्नों पर विनिश्चय

decision, pending : लंबित विनिश्चय

deck : [s. 7(b)(iii), *Inland Vessels Act*] डेक

deck of ship : [s. 5(1)(d), *Indian Dock Labourers Act*] पोत का डेक

deck, weather : a deck having no overhead protection from the weather [s. 3(47B), *Merchant Shipping Act*] खुला डेक

declarant : one who makes declaration घोषणाकर्ता

declaration : the act of declaring; something which is declared [s. 2, *Oaths Act*] घोषणा ; a statement made कथन

declaration as to expediency of Union control : संघ नियंत्रण की समीचीनता की घोषणा

declaration, dying : a statement by a person as to the cause of his death or as to any of the circumstances of the transaction which resulted in his death; this is a statement that comes within the scope of section 32(f) of the Indian Evidence Act [s. 8, *ill.* (f), *Indian Evidence Act*] मृत्युकालिक कथन ; मृत्युकालीन कथन

declaration form : घोषणा प्ररूप

declaration of any trust : [sch. I, item 27, *Indian Stamp Act*] किसी न्यास की घोषणा

declaration of fidelity : [s. 34, *Unit Trust of India Act*] विश्वस्तता की घोषणा

declaration of fidelity and secrecy : विश्वस्तता और गोपनीयता की घोषणा

declaration of forfeiture : समपहरण की घोषणा

declaration of public policy : [s. 171B(1)(ii), *prov.*, *I.P.C.*] लोक नीति की घोषणा

declaration of solvency : [s. 488(1), *Companies Act*] शोधनक्षमता की घोषणा

declaration of survey : [sch., part 1, item 7, *Commercial Documents Evidence Act*] सर्वेक्षण की घोषणा

declaration of title : [s. 34, *prov.*, *Specific Relief Act*] हक की घोषणा

declaratory : having the nature or form of declaration [ch. VI, heading, *Specific Relief Act*] घोषणात्मक

declaratory decree : a decree which simply declares the rights of the parties or expresses the opinion of the court on any question without ordering to be done [s. 7(iv)(c), *Court-fees Act*] घोषणात्मक डिक्री

declaratory suit : घोषणात्मक वाद

declare : to make known; to state publicly, formally or in explicit terms [art. 101(4), *Const.*] घोषित करना ; घोषणा करना

declare a dividend : [s. 35(3), *State Financial Corporations Act*] लाभांश घोषित करना

declare on oath : सशपथ घोषित करना ; शपथपूर्वक घोषणा करना

declare the confidence : [s. 3, *Indian Trusts Act*] विश्वास घोषित करना

declared goods : [s. 2(c), *Central Sales Tax Act*] घोषित माल

declared provision : [s. 2, *Provisional Collection of Taxes Act*] घोषित उपबंध

decline : to refuse इंकार करना

declining to interfere : [s. 24(1), *expln.* (b), *Gift-tax Act*] हस्तक्षेप करने से इंकार करना

decode : [s. 4A, *expln.* (a), *Cable Television Networks (Regulation) Amendment Act*] कूटवाचन

decoder, specialised : [s. 5, *prov.*, *Cable Television Networks (Regulation) Act*] विशिष्ट विकोडक

decoding : संकेत खोलना या स्पष्ट करना

decommissioning : [pt. v, item 13(c), *Chemical Weapons Convention Act*] बंद किया जाना

decomposed : [s. 9A (a), *Drugs and Cosmetics Act*] विघटित ; सड़ा हुआ

deconcentration : the act or process of deconcentrating विसंकेन्द्रण

deconfirm : पुष्टि रद्द करना

decontaminants : [art. X, 1, *Chemical Weapons Convention Act*] विसंदूषक

decontamination : [s. 7(2)(1), *Chemical Weapons Convention Act*] विसंदूषण

decontamination equipment : [art. X, 1, *Chemical Weapons Convention Act*] विसंदूषण उपस्कर

decontrol : विनियंत्रण

decoration : a star, cross, medal or other badge conferred and worn as a mark of honour [s. 54(d), Army Act] अलंकरण

decortication : the act of removal of cortex [s. 2(12), Employees' State Insurance Act] छिललाई

decorum : शालीनता

decrease : 1. diminution कमी ; 2. to diminish घटाना

decree : 1. [s. 2(2); C.P.C. and art. 136(1), Const.] डिक्री; 2. to pass a decree डिक्री करना

decree, absolute : आत्यंतिक डिक्री

decree, appellate : a decree passed on an appeal [s. 108(a), C.P.C.] अपील डिक्री

decree for damages : नुकसानी की डिक्री

decree for ejectment : [s. 114, T.P. Act] बेदखली के लिए डिक्री

decree for foreclosure : [Or. 34, r. 4(3), C.P.C.] पुरोबंध डिक्री ; मोचनरोध डिक्री

decree for maintenance : [s. 60(1), prov. (i), C.P.C.] भरणपोषण की डिक्री

decree for payment of money : [s. 56, C.P.C.] धन के संदाय की डिक्री

decree for rendition of accounts : लेखे दिए जाने की डिक्री ; हिसाब देने की डिक्री

decree for restitution of conjugal rights : [Or. 21, r. 33(1), C.P.C.] दाम्पत्य अधिकारों के प्रत्यास्थापन की डिक्री

decree-holder : holder of decree; any person in whose favour a decree has been passed or order capable of execution has been made [s. 2(3), C.P.C.] डिक्रीदार ; holder of a decree डिक्री का धारक

decree in appeal : अपील में की डिक्री

decree nisi : a decree is said to be nisi when it is to take effect after a specified period or after the person affected by it fails to show cause against it within a certain time अपेक्षात्मक डिक्री ; प्रारंभिक डिक्री

decree of nullity : a decree declaring (a marriage) null and void [s. 11, Hindu Marriage Act] अकृतता की डिक्री

decree of prize court : [s. 112(2), C.P.C.] प्राइज न्यायालय की डिक्री

decree of the first court : [app. G, No. 2, C.P.C.] प्रथम न्यायालय की डिक्री

decree shall agree with the judgment : [Or. 20, r. 6(1), C.P.C.] डिक्री निर्णय के अनुरूप होगी

decree shall follow, on judgment : [s. 33, C.P.C.] निर्णय के अनुसरण में डिक्री होगी

decree writer : डिक्री लेखक

decretal : डिक्रीत

decypher : बीजलेखवाचन

dedicate : [s. 40, ill. (g), Indian Easements Act and art. 15(2)(b), Const.] समर्पित करना

dedicated spares : designed for specific purpose [Verification Annex., art. 1.5(A)(iii), Chemical Weapons Convention Act] विशेष रूप से बनाए गए पुर्जे

dedication : [s. 2(19), Estate Duty Act] समर्पण

deduct : to take away or subtract from a sum [s. 76(d), T.P. Act] कटौती करना ; काटना

deducted wages : काटी गई मजदूरी

deductible : [s. 15, Companies (Profits) Surtax Act] कटौती-योग्य; कटौती के योग्य

deductible in computing income : [s. 280P, Income-tax Act] आय की संगणना करने में कटौती-योग्य

deductible or payable : कटौती-योग्य या संदेय

deduction : the action of deduction काटना ; that which is deducted कटौती

deduction, allowance or relief : [s. 141A(2)(ii), Income-tax Act] कटौती, मोक या राहत

deduction at lower rate : [s. 197(1), Income-tax Act] निम्नतर दर पर कटौती

deduction at source : [s. 190(1), Income-tax Act] स्रोत पर कटौती

deduction from salaries : [s. 16, Income-tax Act] वेतन में से कटौती; वेतन से कटौती

deduction in respect of certain payments : [ch. VIA, title, Income-tax Act] कतिपय संदायों की बाबत कटौती

deduction only one mode of recovery : [s. 202, Income-tax Act] वसूल करने के ढंगों में कटौती का केवल एक ढंग होना

deduction properly allowable : [s. 143, expln. (1)(d), Income-tax Act] उचित रूप से अनुज्ञेय कटौती

deed : an instrument in writing (or other legible representation of words on parchment or paper) purporting to effect some legal disposition [s. 21, ill. (a), Indian Evidence Act] विलेख

deed of declaration of trust : [s. 80G(2)(a)(ii), Income-tax Act] न्यास घोषणा विलेख

deed of dower : [sch. I, item 58(A), Indian Stamp Act] मेहर विलेख

deed of further charge : अतिरिक्त भार का विलेख

deed of settlement : [s. 567(b), Companies Act] व्यवस्थापन विलेख

deed of trust : [s. 3(c), Rampur Raza Library Act] न्यास विलेख

deed relating to the affairs of the family : कुटुंब की बातों से संबंधित विलेख

deem necessary : [art. 124(2), Const.] आवश्यक समझना

deemed income : समझी गई आय

deemed necessary : आवश्यक समझा गया

deemed pension : समझी गई पेंशन

deemed requisite : अपेक्षित समझा गया है

deemed, shall be : [s. 423, Cr. P.C.] समझा जाएगा

deemed special : [s. 173(1)(b), Companies Act] समझा जाएगा कि वह विशेष स्वरूप का है

deemed to affect, be : प्रभाव डालने वाला समझा जाएगा

deemed to be continuing in force : प्रवृत्त समझी गई

deemed to be included in the profession of religion : [art. 25(2)(b), expln. I, Const.] धर्म के मानने का अंग समझा जाएगा

deemed to have adopted it : [s. 535(4), Companies Act] यह समझा जाएगा कि उसे उसने अपना लिया है

deemed to have been dissolved : [Or. 20, r. 15, C.P.C.] विघटित हुई समझी जाएगी

deemed to have been incurred : [s. 35(2), expln., Income-tax Act] उपगत किया समझा गया

deemed to have had notice, a person shall be : यह समझा जाएगा कि उसकी सूचना उस व्यक्ति को थी

deemed to have vacated his seat : [art. 59(1) and art. 158(1), Const.] यह समझा जाएगा कि उसने अपना स्थान रिक्त कर दिया है

deemed to mean, shall be : से अभिप्रेत समझा जाएगा

deemed tonnage : [s. 115VG(4) Income-tax Act] समझा गया टनभार

deeming clause : धारणा खंड

deeming fiction : a supposition of law that a thing is true without inquiring whether it be so or not, that it may have the effect of truth so far as it is consistent with justice गृहीत कल्पना ; अभिगृहीत कल्पना

deeming provision : a provision of law which makes a supposition धारणा उपबंध

deems himself wronged : [s. 26(1), Air Force Act] यह समझता है कि उसके साथ अन्याय किया गया है

deep sea fishing : [s. 10(b)(viii)(2)(B), expln. (ii), Income-tax Act] गहरे समुद्र में मछली पकड़ना

deep stream : [s. 2(a), Bihar and Uttar Pradesh (Alteration of Boundaries) Act] गहरी धारा

defacation : [s. 2(i), Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act] मलत्याग

deface : to mar the face or appearance of; to spoil the form or beauty of; to disfigure [ss. 477 and 488, I.P.C.] विरूपित करना

de facto : in fact; as a matter of fact वस्तुतः; वास्तविक

de facto guardian : a guardian in point of fact [s. 11, Hindu Minority and Guardianship Act] वस्तुतः संरक्षक; वास्तविक संरक्षक

defalcation : [s. 4, Public Accountants' Default Act] गबन

defalcation of public money : सार्वजनिक धन का गबन

defalcations and losses : गबन और हानियां

defamation : the action of defaming; the fact of being defamed [s. 499, I.P.C. and art. 19(2), Const.] मानहानि

defamatory : of the nature of or characterised by defamation; having the property of defaming [s. 501, I.P.C.] मानहानिकारक; [s. 193(5)(a), Companies Act] मानहानि करने वाला

defamatory libel : [s. 383, ill. (a), I.P.C.] मानहानिकारक अपमान लेख

defame : to bring ill fame upon anyone [s. 14, expln. 2, ill. (e), Indian Evidence Act] मानहानि करना

default : 1. failure to perform some legal requirement or obligation व्यतिक्रम; चूक; 2. want; absence अभाव; 3. to commit a default व्यतिक्रम करना; 4. defect दोष

default and accident department : चूक और दुर्घटना विभाग

default has been made in payment of revenue : [s. 6(i), T.P. Act] राजस्व देने में व्यतिक्रम हुआ है

default, imprisonment in : व्यतिक्रम के बदले में कारावास

default is remedied : [s. 102, Trade and Merchandise Marks Act] व्यतिक्रम का उपचार कर दिया गया है

default of the payment of fine : [s. 64, I.P.C.] जुर्माना देने में व्यतिक्रम

default, misfeasance : [s. 201(1), Companies Act] व्यतिक्रम दुष्करण

default of, in : [s. 17(5), Industrial Finance Corporation Act] के अभाव में; के व्यतिक्रम में

default of payment : संदाय में व्यतिक्रम

default of public accountants : [long title, Public Accountants Default Act] लोक लेखापालों की चूक

default of the bailee : [s. 161, Indian Contract Act] उपनिहिती का दोष

default of the lessee : पट्टेदार का व्यतिक्रम

default was excusable : [s. 541(1), Companies Act] व्यतिक्रम माफी योग्य था

defaulter : one who commits default [sch. 2, item 1(b), Income-tax Act] व्यतिक्रमी; [s. 18(2), Estate Duty Act] व्यतिक्रम करने वाला

defaulting purchaser : a purchaser who fails to perform some legal requirement or obligation [2nd sch., item 14, Income-tax Act] व्यतिक्रमी क्रेता; [first sch., app. E. No. 29(8), C.P.C.] व्यतिक्रम करने वाला क्रेता

defeat : to frustrate विफल होना; विफल हो जाना; विफल कर देना; विफल करना

defeat or delay the creditors : [s. 53(1), T.P. Act] लेनदारों को विफल करना या उन्हें देरी कराना

defeat the ends of justice : [s. 18(1), Children Act] न्याय के उद्देश्य विफल होना; न्याय के उद्देश्य विफल करना

defeat the object of the law : [s. 23, ill. (i), Indian Contract Act] विधि का उद्देश्य विफल होना; विधि का उद्देश्य विफल करना

defeat the provisions : [s. 4, Indian Trusts Act] उपबंधों को विफल करना; उपबंधों का विफल हो जाना

defect : a shortcoming; a fault, flaw, imperfection त्रुटि; नुक्स; दोष; खराबी

defect, latent : a defect which is not apparently noticeable by ordinary examination [s. 73(h), Indian Railways Act] अप्रकट खराबी; अप्रत्यक्ष खराबी

defect of jurisdiction : [s. 14(1), Limitation Act] अधिकारिता की त्रुटि

defect of title : [s. 29, Sale of Goods Act] हक की त्रुटि; हक में त्रुटि

defect, patent : प्रकट त्रुटि; प्रत्यक्ष त्रुटि

defect rendering them unmerchtable : [s. 17(2)(c), Sale of Goods Act] उन्हें अवाणिज्यिक बना देने वाली त्रुटि

defection : [10th sch., Const.] दल परिवर्तन

defective : having a defect or defects [s. 93, Indian Evidence Act] त्रुटिपूर्ण; [s. 38(2), Sale of Goods Act] त्रुटियुक्त

defective budgeting : त्रुटिपूर्ण बजट व्यवस्था

defective control : त्रुटिपूर्ण नियंत्रण

defective delivery : [s. 38(2), Sale of Goods Act] त्रुटियुक्त परिदान

defective in point of form : [s. 44, Indian Lunacy Act] प्ररूपिक दृष्टि से त्रुटिपूर्ण

defective title : [s. 51, T.P. Act] त्रुटियुक्त हक

defective vision : दृक्शक्ति की त्रुटि

defective workmanship : [app. A(3), form No. 17, heading, C.P.C.] त्रुटिपूर्ण कर्मकौशल

defence : 1. action against attack or challenge रक्षा; सुरक्षा; 2. the opposing or denial of the truth or validity of the prosecutor's complaint; the proceedings by a defendant or accused party (or his legal agents) for defending himself प्रतिरक्षा; प्रतिवाद; रक्षा

defence account : रक्षा लेखा

defence accounts department : रक्षा लेखा विभाग

defence cataloguing authority : रक्षा सूची प्राधिकारी

defence counsel : [s. 313(5), Cr. P.C.] प्रतिरक्षा काउन्सेल

defence equipment : रक्षा उपस्कर

defence estimates : [s. 5, Manoeuvres, Field Firing and Artillery Practice Act] रक्षा प्राक्कलन

defence inspection organisation : रक्षा निरीक्षण संगठन

Defence Institute of Physiology and Allied Sciences : शरीर क्रियाविज्ञान तथा संबद्ध विज्ञानों का संस्थान

defence is disallowed, abandoned or withdrawn : [s. 35A(1), C.P.C.] प्रतिरक्षा नामंजूर, परित्यक्त या प्रत्याहृत की जाती है

defence of apology : an apology is not under the common law a defence to an action for defamation but is only circumstance in mitigation of damages. Any person sued in an action for defamation may prove in mitigation of damages that he had made or offered an apology to the plaintiff क्षमा प्रतिवाद

defence of India and civil defence : [s. 3(1), Defence and Internal Security of India Act] भारत की रक्षा और नागरिक सुरक्षा

defence on the merits : the action of defending on the merits of (a case etc.) i.e. on intrinsic rights and wrongs of substance in distinction from matters of form गुणागुण विषयक बातों पर प्रतिरक्षा; गुणागुण के आधार पर प्रतिरक्षा

defence production : रक्षा उत्पादन

Defence Production and Inspection Organisation : रक्षा उत्पादन तथा निरीक्षण संगठन

defence production organisation : रक्षा उत्पादन संगठन

Defence Research and Development Council : रक्षा अनुसंधान और विकास परिषद्

defence, right of private : [ss. 96, 97, 98 and 106, I.P.C.] प्राइवेट प्रतिरक्षा का अधिकार

defence science laboratory : रक्षा विज्ञान प्रयोगशाला

- Defence Services** : रक्षा सेवाएं
- Defence Services Liaison Cell** : रक्षा सेवा संपर्क सेल
- Defence Services Staff College** : रक्षा सेवा स्टाफ कालेज
- defence specialisation** : रक्षा विशिष्टि ; रक्षा विनिर्देश
- defence to a suit** : वाद में प्रतिरक्षा ; वाद में प्रतिवाद
- defence witness** : witness summoned on the request of the defending party प्रतिरक्षा साक्षी
- defend** : 1. to deny, repel, oppose (the plaintiff's plea) to appear, address the court etc. in defence of प्रतिरक्षा करना ; प्रतिवाद करना ; 2. to take action against attack or challenge रक्षा करना ; सुरक्षा करना ; [art. 60, Const.] प्रतिरक्षण करना
- defend the action** : अनुयोग में प्रतिरक्षा करना
- defendant** : a person sued in a court of law [s. 2(e), Limitation Act] प्रतिवादी
- defendant shall not be liable to arrest** : प्रतिवादी को गिरफ्तार नहीं किया जा सकेगा
- defendant showing defence in merits** : जो प्रतिवादी गुणागुण के आधार पर प्रतिरक्षा करे
- defended by** : [art. 22(1), Const.] द्वारा प्रतिरक्षा कराने
- defender** : one who defends [s. 106, I.P.C.] प्रतिरक्षक
- defending officer** : प्रतिवाद अधिकारी
- defensive registration** : [s. 47(1), Trade and Merchandise Marks Act] प्रतिरक्षात्मक रजिस्ट्रीकरण
- defensive registration of a well known trade mark** : [s. 47, Trade and Merchandise Marks Act] सुविख्यात व्यापार चिह्न का प्रतिरक्षात्मक रजिस्ट्रीकरण
- defer** : to put off to some other time; to postpone आस्थगित करना
- defer payment of advance tax** : [s. 213, Income-tax Act] अग्रिम कर का संदाय आस्थगित करना
- deferred annuity** : [s. 80C(2)(a)(ii), Income-tax Act] आस्थगित वार्षिकी
- deferred annuity, contract for** : [s. 80C(3), Income-tax Act] आस्थगित वार्षिकी संविदा
- deferred annuity policy** : आस्थगित वार्षिकी पालिसी
- deferred benefit** : [s. 4(1)(a)(iii), Wealth-tax Act] आस्थगित फायदा
- deferred bond** : आस्थगित बंधपत्र
- deferred creditor** : आस्थगित लेनदार
- deferred dividend** : आस्थगित लाभांश
- deferred dower** : [second sch., item 36, Provincial Small Cause Courts Act] आस्थगित मेहर (मोवज्जल)
- deferred expenditure** : आस्थगित व्यय
- deferred payment** : payment postponed, or not made when due [s. 25(1)(h), State Financial Corporations Act] आस्थगित संदाय
- deferred rebate** : आस्थगित रिबेट
- deferred stock** : आस्थगित स्टॉक
- defiance** : contempt [s. 41(1), Army Act] तिरस्कार ; उद्धत अवज्ञा ; [s. 21(1), National Security Guard Act] तिरस्कार
- deficiency** : want; lack [s. 81, Indian Succession Act] कमी ; ऊनता
- deficiency account** : कमी लेखा
- deficiency, balance of the** : [s. 44A(1), Income-tax Act] ऊनता का अतिशेष
- deficiency, contribute the** : [s. 4(4), Unit Trust of India Act] कमी की पूर्ति के लिए अभिदाय करना
- deficiency of assets** : [s. 42(e), Provincial Insolvency Act] आस्तियों में कमी
- deficiency of capital** : [s. 48(a), Indian Partnership Act] पूंजी की कमी
- deficiency of service** : सेवा की कमी
- deficiency of values** : [s. 41(2), State Agricultural Credit Corporations Act] मूल्य की कमी
- deficient goods** : [s. 116(a), Customs Act] कम माल
- deficient in value** : [s. 49(d)(7), Indian Stamp Act] कम मूल्य का
- deficient portion** : [s. 35(a), Indian Stamp Act] कमी वाला भाग
- deficit** : कमी
- deficit budget** : घाटे का बजट
- deficit court fee** : न्यायालय फीस में कमी
- defile** : to render ceremonially unclean [s. 295, I.P.C.] अपवित्र करना
- defile any place of worship** : [s. 295, I.P.C.] किसी उपासना स्थान को अपवित्र करना
- define** : 1. to determine the end or limit; to establish or prescribe authoritatively the limits of anything [s. 10(i), Coal Mines Provident Fund and Miscellaneous Provisions Act] परिनिश्चित करना ; 2. to give the definition of [preamble, T.P. Act] परिभाषित करना
- define the scope** : [s. 247(2), Companies Act] प्रविषय परिनिश्चित करना
- definite basis** : [s. 36(1)(iv), Income-tax Act] निश्चित आधार
- definite period** : [s. 25(a), Indian Stamp Act] निश्चित कालावधि ; निश्चित अवधि
- definite proportion** : [fourth sch., pt. I, item 4(b), Income-tax Act] निश्चित अनुपात
- definite term** : [sch. I, item 35(iv), Indian Stamp Act] निश्चित अवधि
- definition** : 1. the act of defining; a declaration of the signification of a word or phrase; a precise statement of the essential nature of a thing [art. 12, margin, art. 36, margin and art. 152, margin., Const.] परिभाषा ; 2. the action of determining the limits परिनिश्चय
- definitive judgment** : a judgment that finally decides the controversy [s. 19, I.P.C.] अंतिम निर्णय
- deformity** : bodily malformation अंगविकार ; विरूपता
- defraud** : 1. to take or withhold from (a person) by fraud what is his by right [s. 53(2), T.P. Act and Or. 39, r. 1(b), C.P.C.] कपट-वंचित करना ; 2. to cheat; to beguile धोखा देना
- defraud creditors** : लेनदारों को कपट-वंचित करना
- defray** : [s. 2(1), Epidemic Diseases Act] चुकाना ; [s. 102, ill., Indian Succession Act] अदा करना
- defray expenses** : to meet the expenses; to pay out the expenses [s. 2(22)(e), Employees' State Insurance Act and Or. 16, r. 2(1), C.P.C.] व्यय चुकाना ; व्यय को पूरा करना
- defrayable out of revenues, expenditure** : [art. 282, margin, Const.] राजस्व से किए जाने वाले व्यय
- defunct cooperative bank** : [s. 2(ff), Deposit Insurance and Credit Guarantee Corporation Act] निष्क्रिय सहकारी बैंक
- defunct rice mill** : [s. 3(a), Rice Milling Industry (Regulation) Act] निष्क्रिय चावल मिल
- degradation** : पद घटाना ; ग्रेड घटाना
- degrading** : [art. 3(c), Geneva Conventions Act] तिरस्कारपूर्ण ;
- degrading treatment** : [sch., art. II(iii), Anti-Apartheid (United Nations Convention) Act] अपमानजनक व्यवहार
- degree** : 1. the measure or amount of a quality, attribute or action मात्रा ; 2. a step in direct line of ascent or descent डिग्री ; पीढ़ी ; कोटि ; 3. a title conferred, making a stage of proficiency in studies उपाधि ; डिग्री
- degree and quality of the deceased** : [s. 320, Indian Succession Act] मृतक की प्रास्थिति और हैसियत

degree of care and diligence : सावधानी और तत्परता की मात्रा

degree of control : [s. 49(1)(ii)(a), *Trade and Merchandise Marks Act*] नियंत्रण की मात्रा

degree of formality : [s. 92, *prov. 2, Indian Evidence Act*] प्ररूपिता की मात्रा

degree of honour test : प्रवीणता उपाधि का परीक्षण

degree of kindred : [s. 26(2), *Indian Succession Act*] रक्त संबंध की डिग्री

degree of propinquity : [s. 54(d), *Indian Succession Act*] संबंध सामीप्य की डिग्री

degree of the offence : [s. 72, *Army Act*] अपराध की मात्रा ; [s. 49, *Border Security Force Act*] अपराध की गंभीरता

degree of urgency : आत्ययिकता की मात्रा ; अत्यावश्यकता की मात्रा

degrees of ascent : [s. 12(r. 1), *Hindu Succession Act*] उपरली ओर की डिग्रियां

degrees of care : the amount of care demanded by the standard of reasonable conduct; it must be in proportion to the apparent risk; there are three degrees of care which are frequently recognised, viz. (1) slight care, (2) ordinary care, (3) great care. By adopting a uniform standard of care English Courts departed from the Roman Law which recognised distinctions between different degrees of care. A gratuitous bailee was bound only to show slight care and was liable only for culpa lata or gross negligence. On the other hand a bailee for hire was bound to show a higher degree of care सावधानी की मात्रा

degrees of descent : निचली ओर की डिग्रियां ; निचली डिग्रियां

degrees of prohibited relationship : [s. 2(a), *Foreign Marriage Act*] प्रतिषिद्ध कोटि की नातेदारी ; [s. 3(g), *Hindu Marriage Act*] प्रतिषिद्ध नातेदारी की डिग्रियां

degrees of relationship : [s. 23(3)(c), *Hindu Adoptions and Maintenance Act*] नातेदारी की डिग्रियां

dehumanising practice : [long title, *Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act*] अमानवीय प्रथा

deity : [s. 13(b)(i), *Gold (Control) Act*] देवता

de jure : according to law; by right विधितः

de jure guardian : a lawful guardian विधितः संरक्षक

del credere agent : a mercantile agent who, in consideration of the payment of an extra remuneration, undertakes to be answerable to the principal for the due performance of the contracts made by him on his behalf [s. 2(h)(iii), *Gold (Control) Act*] प्रत्यायक अभिकर्ता (डेल क्रेडर एजेंट)

del credere commission : प्रत्यायक कमीशन

delay : 1. procrastination विलंब ; देरी ; 2. the time during which something is delayed देरी ; 3. to cause delay; to prolong the time [Or. 38, r. 1(a), *C.P.C.*] विलंबित करना ; विलंब करना ; देरी करना

delay in disposal : निपटान में विलंब

delay report : विलंब रिपोर्ट

delay the plaintiff : [Or. 38, r. 1(a), *C.P.C.*] वादी को विलंबित करना

delayed beyond the period prescribed : [s. 18(2)(A)(ii), *Foreign Exchange Regulation Act*] इतने विलंब से जो विहित अवधि से अधिक है

delayed refunds : [s. 243(1), *Income-tax Act*] विलंबित प्रतिदाय

delayed tender : विलंबित निविदा

delayed wages : [s. 55, *Mines Act*] विलंबित मजदूरी

delaying or discouraging service : सेवा का किया जाना विलंबित करना या निरुत्साहित करना

delaying the execution : [Or. 21, r. 37(1), *prov., C.P.C.*] निष्पादन में विलंब करना

delegacy : a committee of a university entrusted with some branch of university business डेलीगेसी

delegate : 1. to assign or commit to another as an agent [s. 292(2), *Companies Act*] प्रत्यायोजित करना ; 2. one who is delegated ; a deputy or representative प्रतिनिधि ; 3. [Ist sch., art. 8, *Geneva Conventions Act*] प्रत्यायुक्त

delegate, district : [s. 265(2), *Indian Succession Act*] जिला प्रतिनिधि

delegate his office : [s. 47, *Indian Trusts Act*] अपने पद को प्रत्यायोजित करना

delegated authority : प्रत्यायोजित प्राधिकार

delegated legislation : legislation made by a person or body other than the Sovereign in Parliament, by virtue of power conferred either by statute or by legislation which is itself made under statutory powers प्रात्यायोजन विधान ; प्रत्यायोजित विधान

delegation : 1. the action of delegating or the fact of being delegated [s. 128, (2)(i), *C.P.C.*] प्रत्यायोजन ; 2. a body of delegates प्रतिनिधि-मंडल ; शिष्ट-मंडल

delegation, cultural : सांस्कृतिक शिष्ट-मंडल

delegation of powers : शक्तियों का प्रत्यायोजन

deleterious : physically or morally harmful or injurious; noxious हानिकारक ; हानिकर

deleterious effect : [preamble, *Conservation of Foreign Exchange and Prevention of Smuggling Activities Act*] हानिकर प्रभाव ; [s. 4(g), *Offshore Areas Mineral (Development and Regulation) Act*] क्षतिकारित करना

deleterious substance : [s. 17B(C), *Drugs and Cosmetics Act*] हानिकारक पदार्थ

deleterious to the human body : [s. 324, *I.P.C.*] मानव शरीर के लिए हानिकारक

deletion : act of deleting [s. 21 *prov., Companies Act*] हटा दिया जाना

Delhi Development Authority : दिल्ली विकास प्राधिकरण

Delhi Master Plan : [s. 11(2), *expln. (iii), Delhi Urban Art Commission Act*] दिल्ली की महायोजना

Delhi School Tribunal : [s. 11(1), *Delhi School Education Act*] दिल्ली विद्यालय अधिकरण

deliberate : premeditated; done of set purpose [s. 298, *I.P.C.*] विमर्शित ; जानबूझकर ; विमर्श करना ; [art. 108(1), *Const.*] विचार-विमर्श करना

deliberate and malicious intention : [s. 295A, *I.P.C.*] विमर्शित और विद्वेषपूर्ण आशय

deliberately : जानबूझकर

deliberation : the action of deliberating; careful consideration with a view to decision; the consideration and discussion of the reasons for and against a measure by a number of councilors विचार-विमर्श

delimitation : the action of fixing boundaries [preamble, *Representation of the People Act, 1950*] परिसीमन

Delimitation Commission : परिसीमन आयोग

delimitation of constituencies : [s. 13, *title, Bihar and West Bengal (Transfer of Territories) Act*] निर्वाचन-क्षेत्रों का परिसीमन

delimitation order : [s. 2(b), *Two-Member Constituencies (Abolition) Act*] परिसीमन आदेश

delineate : to draw a line; to represent with accuracy and minute attention to detail [s. 81(3)(i), *Trade and Merchandise Marks Act*] अंकित होना ; अंकित करना ; अंकन करना

delinquency, juvenile : a status in a juvenile characterised by antisocial behaviour, waywardness, incorrigibility; an offence committed by a person who is under 16 years of age किशोर अपचारिता

delinquent children : [long title, Children Act] अपचारी बालक

delinquent director : [s. 543(1), Companies Act] अपचारी निदेशक

delirious : affected with delirium, especially as a result of symptom of disease; wandering in mind [s. 305, I.P.C.] विपर्यस्त-चित्त ; [s. 12, ill, (b), Indian Contract Act] चित्त-विपर्यस्त

delirious person : [s. 305, I.P.C.] विपर्यस्त-चित्त व्यक्ति

delirium : a disordered state of the mental faculties resulting from disturbance of the functions of the brain and characterised by incoherent speech, hallucination, restlessness and frenzied excitement [s. 12, ill, (b), Indian Contract Act] चित्त-विपर्यस्तता; चित्त-भ्रंति

delirium or drunkenness : [s. 12, ill, (b), Indian Contract Act] चित्त-विपर्यस्तता या मत्तता

deliver : [s. 108, expln. 5, ill., I.P.C.] परिदत्त करना ; देना

deliver account : [s. 58(5), Indian Railways Act] वृत्तांत देना

deliver judgment : [s. 59(1), Indian Stamp Act] निर्णय देना; [art. 145(4), Const.] निर्णय सुनाना

deliver over : [s. 3(4), Army and Air Force (Disposal of Private Property) Act] परिदत्त करना

deliver up : to surrender [s. 390, ill, (c), I.P.C.] समर्पित करना ; दे देना ; परिदत्त करना; परिदान करना

deliver up any garrison : [s. 6(c), Assam Rifles Act] किसी गेरिजन को समर्पित करना ; गेरिजन का समर्पण करना

deliver up certificate : [s. 19N(3), Inland Vessels Act] प्रमाणपत्र परिदत्त करना

deliver up licence : [s. 17(1), Arms Act] अनुज्ञप्ति परिदत्त करना

deliverable : [s. 42, Indian Trusts Act] परिदेय

deliverable state : [s. 2(3), Sale of Goods Act] परिदेय स्थिति

delivered at siding : [s. 76C, Indian Railways Act] साइडिंग पर परिदत्त

delivered of a child, woman : [s. 11, Maternity Benefit Act] प्रसूता स्त्री

delivered to the payee : [s. 49(c)(3), Indian Stamp Act] आदाता को परिदत्त ; पाने वाले को परिदत्त

delivering or tendering : [s. 15(1)(c)(i), Requisitioning and Acquisition of Immovable Property Act] परिदान या निविदान करना

delivery : 1. the action of delivering up or over परिदान ; 2. giving birth to a child प्रसव ; 3. a delivering specially of a speech वाक्-प्रस्तुति ; 4. an act or instance of delivery वितरण

delivery book : परिदान पुस्तक ; वितरण पुस्तक

delivery by means of mechanical instrument or by radio diffusion : [s. 2(g), Copyright Act] यांत्रिक उपकरण के माध्यम से अथवा रेडियो विसरण से वाक्-प्रस्तुति

delivery clerk : परिदान लिपिक

delivery, defective : [s. 38(2), Sale of Goods Act] त्रुटिपूर्ण परिदान

delivery end : निकासी सिरा

delivery examiner : परिदान परीक्षक

delivery of goods : [s. 137, expln., T.P. Act] माल का परिदान

delivery of harangue : [s. 30(f), Delhi Police Act] उत्तेजक भाषण देना

delivery of lectures : [s. 2(q), Copyright Act] व्याख्यान की वाक्-प्रस्तुति

delivery of tangible immovable property : [s. 54, T.P. Act] मूर्त स्थावर संपत्ति का परिदान

delivery of the return : [s. 14(3), Wealth-tax Act] विवरणी देना

delivery or tender of the summons : [Or. 5, r. 18, C.P.C.] समन का परिदान या निविदान

delivery order : [sch. 1, item 62, exemp. (b), Indian Stamp Act] परिदान आदेश

demand : 1. the action of demanding मांग ; 2. to ask for with legal right or authority; to ask for peremptorily, imperiously or urgently मांग करना

demand and collection clerk : मांग और संग्रह लिपिक

demand bill : मांग बिल

demand clerk : मांग लिपिक

demand control officer : मांग नियंत्रण अधिकारी

demand deposit : मांग जमा

demand draft : a draft payable on presentation मांगदेय ड्राफ्ट

demand for grants : [art. 13(2), Const.] अनुदानों की मांग

demand for payment : [Or. 24, r. 4(2), ill. (a), C.P.C.] संदाय के लिए मांग

demand for poll : [s. 179(1), Companies Act] मतदान के लिए मांग; मतदान की मांग

demand note : मांग नोट

demand notice : मांग नोटिस

demand of admittance : [s. 47(2), Cr. P.C.] प्रवेश करने की मांग

demand, payable on : मांग पर देय

demand register : मांग रजिस्टर

demand, supplementary : अनुपूरक मांग

demarcate : [s. 8(a), Indian Forest Act] अभ्यंकन करना ; सीमांकन करना

demarcation : determining and marking of boundaries सीमांकन ; अभ्यंकन

demarcation of fixed boundaries : नियत सीमा का अभ्यंकन

demeanour : manner of comporting oneself towards others; bearing [s. 280, Cr. P.C. and Or. 18, r. 12, C.P.C.] भावभंगी ; तौर तरीका

demeanour of witness : साक्षी की भावभंगी

demerged company : [s. 2(19AAA), Income-tax Act] निर्विलीन कंपनी

demerger : [s. 2(19AA), Income-tax Act] निर्विलयन

demi-official letter : अर्ध-शासकीय पत्र

demise : 1. the conveyance of an estate [s. 535(6), prov., Companies Act] पट्टांतरण ; 2. death मृत्यु ; 3. end of existence or being समाप्ति

demit office : [s. 6(6), Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act] पद छोड़ना

demobilisation : disbandment सैन्य-वियोजन

democratic : लोकतांत्रिक ; [preamble, Const.] लोकतंत्रात्मक

democratic way of life : [first sch., Jawaharlal Nehru University Act] जीवन की लोकतांत्रिक पद्धति

demographer : one who specialises in the statistical study of characteristics of human population जनसांख्यिक

demographic training : training in demography, i.e. the science of vital and social statistics जनसांख्यिकी प्रशिक्षण

demolish : भंजित करना ; तोड़ डालना ; ढा देना ; उन्मूलन करना

demonetisation : the process of demonetising or the state of being demonetised विमुद्राकरण

demonstrate : निदर्शन (अध्यापन) ; प्रदर्शन (प्रदर्शनी आदि)

demonstration : 1. the act of making known or evident by visible or tangible means; an expression or display, show [s. 19(2), Navy Act] प्रदर्शन ; निदर्शन ; 2. a public display of group feeling especially towards a person, cause or action of public interest प्रदर्शन

demonstration farm : [s. 10(2)(d), Tea Act] निदर्शन फार्म

demonstration of modern techniques : आधुनिक तकनीकी का निदर्शन

demonstration officer : निदर्शन अधिकारी

demonstrative legacy : is a gift by will of a certain sum directed to be paid out of a specific fund or asset [s. 150, *expln.*, *Indian Succession Act*] निर्देशित वसीयत-संपदा

demote : पदावनत करना ; पद घटाना

demotion : पदावनति

demur, without : बिना आपत्ति के

demurrage : rate of amount payable to ship owner by charterer for failure to load or discharge ship within the time accorded; similar charge on railway [s. 45(1)(b), *Indian Railways Act*] डेमरेज

demurrage charges : डेमरेज प्रभार

demurrage inspector : डेमरेज निरीक्षक

denatured or mutilated form : [s. 24, *Customs Act*] विकृत या विकलित रूप

denaturing : [s. 10(2)(g), *Indian Power Alcohol Act*] विकृतीकरण

denial : the act of denying; a disavowal [s. 136, *ill. (c)*, *Indian Evidence Act*] प्रत्याख्यान

denial of execution : [s. 72(1), *Registration Act*] निष्पादन का प्रत्याख्यान

denial of legality : [Or. 6, r. 8, *C.P.C.*] वैधता का प्रत्याख्यान

denigrating : [s. 2(c), *Indecent Representation of Women (Prohibition) Act*] निन्दनीय

denomination : 1. a characteristic name given to a thing or class of things; that by which anything is called अभिधान ; 2. [s. 9, *Reserve Bank of India (Amendment and Miscellaneous Provisions) Act*] अंकित मूल्य ; 3. a class or society of individuals called by the same name especially a religious group or a community of believers called by the same name पंथ ; संप्रदाय 4. [s. 6, *Coinage Act*] मूल्यवर्ग

denominational : [art. 16(5), *Const.*] सांप्रदायिक

denominational autonomy : सांप्रदायिक स्वायत्तता

denominational value : [s. 26A, *Reserve Bank of India Act*] अंकित मूल्य

denominator : [s. 35A(1), *ill. (ii)*, *Income-tax Act*] हर

denote : to signify; to indicate द्योतक होना ; द्योतन करना ; सूचित करना

denote the ingredients : संघटकों का द्योतन करना

denotify : 1. to withdraw a notification अधिसूचना वापस लेना ; 2. to cancel a notification अधिसूचना रद्द करना ; 3. to take out an entry out of a notification अधिसूचना में से निकालना

denoting court fee : [s. 19A(b), *Court-fees Act*] न्यायालय फीस सूचित करना

denoting number : [s. 8(1)(f), *Agricultural Refinance Corporation Act*] द्योतक संख्या

denounce : [sch. 2, *item 7*, *Arbitration (Protocol and Convention) Act*] प्रत्याख्यान करना

de novo : नए सिरे से

density : [s. 2(a), *Cotton Ginning and Pressing Factories Act*] सघनता

dental council : दंत चिकित्सा परिषद्

dental hygienist : दंत स्वास्थ्य विज्ञानी

dental mechanic : दंत मैकेनिक

dental officer : दंत उपचार अधिकारी

dental surgeon : दंत सर्जन

dentist : दंत चिकित्सक

denunciation : प्रत्याख्यान

deny : 1. to refuse to admit the truth of; to disown; to repudiate; to denounce प्रत्याख्यान करना ; इंकार करना ; 2. to withhold the possession or an enjoyment of [art. 14, *Const.*] वंचित करना

deodands : a thing that by English law before 1846 was forfeited to the Crown and thence to pious uses because it had been the immediate cause of the death of a person [s. 30, *Coroners Act*] देवदंड

depart : to go away चले जाना ; प्रस्थान करना ; जाना

depart from the place : [s. 174, *I.P.C.*] स्थान से चला जाना

depart from the vicinity of the vessel : [s. 29(2)(b), *Customs Act*] जलयान के सामीप्य से जाना

departed from : deviated from; from which one has diverged अनुसरण नहीं किया गया

Department : a separate division of a complex whole; one of the separate divisions or branches of state or municipal administration [s. 123, *Indian Evidence Act*] विभाग

Department, Currency : करेंसी विभाग

Department, Indoor Patients : अवासी रोगी विभाग

Department of Agriculture : कृषि विभाग

Department of Anatomy : [sch., *statutes 44(g)(i)*, *Aligarh Muslim University Act*] शरीर-रचना विज्ञान विभाग

Department of Atomic Energy : परमाणु ऊर्जा विभाग

Department of Aviation : विमानन विभाग

Department of Bio-chemistry : [sch., *statutes 44(g)(iii)*, *Aligarh Muslim University Act*] जीव-रसायन विभाग

Department of Cabinet Affairs : मंत्रिमंडल कार्य विभाग

Department of Central Excise : केंद्रीय उत्पाद-शुल्क विभाग

Department of Chemicals : रसायन विभाग

Department of Communications : संचार विभाग

Department of Community Development : सामुदायिक विकास विभाग

Department of Company Affairs : कंपनी कार्य विभाग

Department of Cooperation : सहकारिता विभाग

Department of Co-ordination : समन्वय विभाग

Department of Economic Affairs : आर्थिक कार्य विभाग

Department of Expenditure : व्यय विभाग

Department of Family Planning : परिवार कल्याण विभाग

Department of Food : खाद्य विभाग

Department of Foreign Trade : विदेश व्यापार विभाग

Department of Health : स्वास्थ्य विभाग

Department of Heavy Engineering : भारी इंजीनियरी विभाग

Department of Industrial Development : औद्योगिक विकास विभाग

Department of Information and Broadcasting : सूचना और प्रसारण विभाग

Department of Iron and Steel : लोहा और इस्पात विभाग

Department of Labour and Employment : श्रम और रोजगार विभाग

Department of Legal Affairs : विधि कार्य विभाग

Department of Linguistics : [sch., *statutes 44(a)(iv)*, *Aligarh Muslim University Act*] भाषिकी विभाग

Department of Materials Planning : पदार्थ योजना विभाग

Department of Micro-biology : [sch., *statutes 44(g)(iv)*, *Aligarh Muslim University Act*] सूक्ष्म जीव विज्ञान विभाग

Department of Mines and Metals : खान और धातु विभाग

Department of Parliamentary Affairs : संसदीय कार्य विभाग

Department of Pathology : [sch., *statutes 44(g)(iv)*, *Aligarh Muslim University Act*] रोग-विज्ञान विभाग

Department of Petroleum : पेट्रोलियम विभाग

Department of Physiology : [sch., *statutes 44(g)(ii)*, *Aligarh Muslim University Act*] शरीर-क्रिया विज्ञान विभाग

Department of Psychology : [sch., statutes 44(b)(vii), Aligarh Muslim University Act] मनोविज्ञान विभाग

Department of Public Health : लोक स्वास्थ्य विभाग

Department of Rehabilitation : पुनर्वास विभाग

Department of Revenue and Insurance : राजस्व और बीमा विभाग

Department of Social Welfare : समाज कल्याण विभाग

Department of Sociology : [sch., statutes 44(b)(viii), Aligarh Muslim University Act] समाज विज्ञान विभाग

Department of Statistics : सांख्यिकी विभाग

Department of Studies : [s. 2(g), North-Eastern Hill University Act] अध्ययन का विभाग ; [s. 5(11F), Aligarh Muslim University Act] अध्ययन विभाग

Department of Supply : पूर्ति विभाग

Department of Technical Development : तकनीकी विकास विभाग

Department of Transport, Shipping and Tourism : परिवहन, पोत परिवहन और पर्यटन विभाग

Department of Works and Housing : निर्माण और आवास विभाग

Department of Works, Housing and Urban Development : निर्माण, आवास और नगर विकास विभाग

Department, Public Works : [s. 5(3), Payment of Wages Act] लोक निर्माण विभाग

Department, Teaching : अध्यापन विभाग

departmental accounting authority : विभागीय लेखा प्राधिकारी

departmental charges : विभागीय प्रभार

departmental enquiry : विभागीय जांच

department examination : [sch., statutes, art. 35(3), Aligarh Muslim University Act] विभागीय परीक्षा

departmental inspection : विभागीय निरीक्षण

departmental labour : विभागीय श्रमिक

departmental order : विभागीय आदेश

departmental penalty : विभागीय शास्ति

departmental permission : विभागीय अनुज्ञा

departmental promotion : विभागीय प्रोन्नति

departmental promotion committee : विभागीय प्रोन्नति समिति

departmental regulations : विभागीय विनियम

departmental store : विभागीय भंडार

departmental store audit : विभागीय भंडार संपरीक्षा

departure : [s. 2(a), Passports Act] प्रस्थान

departure by sea : [s. 2(c), Emigration Act] समुद्र द्वारा प्रस्थान

departure lounge : प्रस्थान लाउंज

depend : to be contingent on, or conditioned by अवलंबित होना ; to rest entirely on for support [s. 9, C.P.C.] आश्रित होना ; निर्भर होना ; निर्भर रहना

dependant : a person who depends on another for support [s. 2(6A), Employees' State Insurance Act] आश्रित

dependant parents : [s. 2(h)(i), Payment of Gratuity Act] आश्रित माता-पिता

dependence : [s. 2(b), Medicinal and Toilet Preparations (Excise Duties) Act] आश्रितता

dependency : a dependent or subordinate place or territory [s. 2(a), Extradition Act] आश्रित देश

dependency benefit : आश्रित प्रसुविधा

dependent : having its existence contingent on or conditioned by that of something else निर्भर ; आधारित

dependent on the sale : [s. 86(b), Trade and Merchandise Marks Act] विक्रय पर आधारित

depiction : [s. 14(c)(i), Copyright Act] चित्रण

deplete : 1. to reduce ह्रास करना ; ह्रास होना ; 2. to exhaust निःशेष करना ; निःशेष होना

depletion : ह्रास ; निःशेषण

depletion of mineral oil : [s. 42(c), Income-tax Act] खनिज तेल का निःशेषण

deplimentary chemical : [sch., I, hdg. 33.07, Customs Tariff Act] रोमहर रसायन

deploy : to spread out troops so as to form an extended front line अभिनियोजित करना

deponent : one who deposes or gives evidence; a witness [s. 291(2), Cr. P.C. and s. 139, C.P.C.] अभिसाक्षी

deportation : the lawful expulsion of an undesired alien or other person from a state विवासन

depose : to state in evidence; to give evidence on oath in a court of law [s. 27, Indian Evidence Act] अभिसाक्ष्य देना

depose to the facts of the case : [Or. 29, r. 1, C.P.C.] मामले के तथ्यों के बारे में अभिसाक्ष्य देना

deposit : 1. something deposited निक्षेप ; 2. sum deposited जमा राशि ; जमा ; 3. the action of depositing; to commit to the charge of some one for safe keeping as pledge निक्षेप करना ; निक्षिप्त करना ; जमा करना ; 4. natural accumulation भंडार

deposit account : the bank account of a depositor [s. 2(f), Additional Emoluments (Compulsory Deposit) Act] निक्षेप खाता; जमा खाता

deposit at call receipt : मांग पर जमा रसीद

deposit bill : जमा बिल

deposit book : जमा पुस्तक

deposit, cash : रोकड़ जमा

deposit certificates : [s. 2(22)(b), Income-tax Act] निक्षेप-प्रमाणपत्र

deposit, civil and criminal court : सिविल और दांडिक न्यायालय जमा

deposit clerk : जमा लिपिक

deposit, current : चालू खाता

deposit, fixed : नियतकालिक निक्षेप; नियत निक्षेप; सावधि जमा/निक्षेप

deposit foreign exchange : [s. 8, expln., Foreign Exchange Regulation Act] विदेशी मुद्रा जमा करना

deposit insurance fund : [s. 22, Deposit Insurance and Credit Guarantee Corporation Act] निक्षेप बीमा निधि

deposit insurance scheme : [s. 15(e), General Insurance (Emergency Provisions) Act] निक्षेप बीमा स्कीम

deposit, lapsed : व्यपगत जमा

deposit linked insurance : निक्षेप सहबद्ध बीमा

deposit linked scheme : निक्षेप सहबद्ध स्कीम

deposit, miscellaneous : विविध जमा

deposit of expenses : व्ययों को निक्षिप्त करना

deposit of goods in a warehouse : [s. 60, Customs Act] भंडागार में माल का निक्षेप

deposit of instrument of accession : [sch., art. IX(2), Foreign Awards (Recognition and Enforcement) Act] अंगीकार पत्र को निक्षिप्त करना

deposit of marketable security : [s. 23A(1)(a), Indian Stamp Act] विपण्य प्रतिभूति का निक्षेप

deposit of title deeds : [s. 58(f), T.P. Act] हक विलेखों का निक्षेप

deposit of wills : [s. 42, Registration Act] विलों का निक्षेप

deposit or tender : [s. 188(4)(b), Companies Act] निक्षिप्त करना या निविदत्त करना

deposit, personal : व्यक्तिगत जमा

deposit, petty : खुदरा निक्षेप

deposit, provident and benefit societies : [sch. 1, table F, heading, Companies Act] निक्षेप, भविष्य निधि तथा प्रसुविधा सोसाइटियां

deposit, refund of : जमा की वापसी

deposit, register of miscellaneous : विविध जमा रजिस्टर

deposit, revenue : राजस्व जमा

deposit, saving : बचत जमा

depository : one who receives a deposit; one with whom a depositor makes the deposit निक्षेपधारी

depositing : [s. 135(b), Customs Act] निक्षेप करना

deposition : the giving of testimony upon oath in a court of law, or the testimony so given अभिसाक्ष्य; बयान

deposition of witnesses : [Or. 26, r. 7, C.P.C.] साक्षियों के अभिसाक्ष्य

depositor : जमाकर्ता; जमा करने वाला; निक्षेपक

depository : a place in which things are deposited for safe keeping निक्षेप स्थान; निक्षेपागार

deposits, credits and balances : [s. 2(d), Foreign Exchange Regulation Act] जमा राशियां, जमा खाता और अतिशेष

deposits, cumulative : [s. 10(15)(ii), Income-tax Act] संचयी जमा

deposits, cumulative time : [s. 10(15)(ii), Income-tax Act] आवधिक संचयी जमा

deposits, time : [s. 10(15)(ii), Income-tax Act] सावधिक जमा

depot : a place where goods are deposited or stored डिपो

depot assistant : डिपो सहायक

depot clerk : [s. 2(w), Motor Transport Workers Act] डिपो क्लर्क

depot guard : डिपो गार्ड

depot manager : डिपो प्रबंधक

depot keeper : डिपो पाल

depot storekeeper : डिपो भंडारी

depot storekeeper, catering : डिपो भंडारी, खान-पान

depot superintendent : डिपो अधीक्षक

depot supervisor : डिपो पर्यवेक्षक

depot transfer : डिपो अंतरण

depraved life : [s. 2(1)(iv), Children Act] दुराचारी जीवन

depravity : the quality or state of being deprave or corrupt [s. 29(1), prov., Special Marriage Act] दुराचारिता

depreciable assets : अवक्षयी आस्तियां

depreciate in value : [s. 29(d), Industrial Finance Corporation Act] मूल्य में गिरावट होना

depreciation : lowering of value; fall in the exchangeable value of money अवक्षयण; अवक्षय; गिरावट; मूल्य ह्रास

depreciation actually allowed : [s. 43(6)(b), Income-tax Act] वस्तुतः अनुज्ञात किया गया अवक्षयण

depreciation allowance : [s. 143, expln. (1)(d), Income-tax Act] अवक्षयण मोक

depreciation by revaluation : पुनर्मूल्यांकन द्वारा अवक्षयण

depreciation charge : अवक्षयण प्रभार

depreciation, external : बाह्य अवक्षयण

depreciation fund investment account : अवक्षयण निधि विनिधान लेखा

depreciation fund method : अवक्षयण निधि पद्धति

depreciation in the value : [Or. 21, r. 32(5), ill., C.P.C.] मूल्य में अवक्षयण

depreciation, internal : आंतरिक अवक्षयण

depreciation of assets : [s. 28(2), Agricultural Refinance Corporation Act] आस्तियों का अवक्षयण

depreciation provision : अवक्षयण व्यवस्था

depreciation shall be admissible : [s. 35(2)(v), Income-tax Act] अवक्षयण अनुज्ञेय होगा

depredation : plundering; pillaging [s. 126, I.P.C.] लूटपाट

depressed class : दलित वर्ग; शोषित वर्ग

depressed sections of the people : [s. 4 Babasaheb Bhimrao Ambedkar University Act] जनता के पिछड़े हुए वर्ग

depression : [s. 126, Cantonments Act] गड्ढा

deprivation : the action of being deprived वंचित करना; वंचित किया जाना

deprivation of acting rank : [s. 80(e), Army Act] कार्यकारी रैंक से वंचित करना

deprivation of appointment : [s. 5(1)(b), Calcutta Port (Pilotage) Act] नियुक्ति से वंचित करना

deprivation of citizenship : [s. 10, Citizenship Act] नागरिकता से वंचित किया जाना

deprive : to bereave; to dispossess वंचित करना

deprive of his life : [art. 21, Const.] उसके प्राण से वंचित करना

deprive of property : [s. 23, I.P.C.] संपत्ति से वंचित करना

deputation : प्रतिनियुक्ति; शिष्टमंडल

deputation allowance : प्रतिनियुक्ति भत्ता

deputation, transfer on : प्रतिनियुक्ति पर अंतरण

deputationist : प्रतिनियुक्त व्यक्ति

depute : to appoint as a delegate or agent; to ordain to act on another's behalf प्रतिनियुक्त करना; तैनात करना

deputed : [s. 10(c), Central Industrial Security Force Act] तैनात

deputy : a second in command or assistant who usually takes charge when his superior is absent [s. 3(xx), Army Act] उपपदीय; उप; नायब; उप (पदीय) डिप्टी

deputy agent : उप अधिकर्ता

Deputy Chairman : [s. 10(d), Calcutta Port (Pilotage) Act] उपाध्यक्ष

Deputy Chief (of the army staff) : डिप्टी चीफ (आर्मी स्टाफ)

Deputy Chief Accounts Officer : उप मुख्य लेखा अधिकारी

Deputy Chief Accounts Officer (General) : उप मुख्य लेखा अधिकारी (सामान्य)

Deputy Chief Accounts Officer (Traffic Accounts) : उप मुख्य लेखा अधिकारी (यातायात लेखा)

Deputy Chief Auditor (Administration) : उप मुख्य लेखापरीक्षक (प्रशासन)

Deputy Chief Auditor (Division) : उप मुख्य लेखापरीक्षक (मंडल)

Deputy Chief Commercial Superintendent : उप मुख्य वाणिज्य अधीक्षक

Deputy Chief Commercial Superintendent (General) : उप मुख्य वाणिज्य अधीक्षक (सामान्य)

Deputy Chief Commercial Superintendent (Research and Development) : उप मुख्य वाणिज्य अधीक्षक (अनुसंधान और विकास)

Deputy Chief Controller : उप मुख्य नियंत्रक

Deputy Chief Controller of Standardisation : उप मुख्य नियंत्रक, मानकीकरण

Deputy Chief Electrical Engineer : उप मुख्य विद्युत इंजीनियर

Deputy Chief Engineer : उप मुख्य इंजीनियर

Deputy Chief Engineer (Bridges) : उप मुख्य इंजीनियर (पुल)

Deputy Chief Engineer (Construction) : उप मुख्य इंजीनियर (निर्माण)

Deputy Chief Engineer (Works) : उप मुख्य इंजीनियर (संकर्म)

Deputy Chief Mechanical Engineer : उप मुख्य यांत्रिक इंजीनियर

Deputy Chief Operating Superintendent : उप मुख्य परिचालन अधीक्षक

Deputy Chief Operating Superintendent (Coaching) : उप मुख्य परिचालन अधीक्षक (कोचिंग)

Deputy Chief Operating Superintendent (Goods) : उप मुख्य परिचालन अधीक्षक (माल)

Deputy Chief Operating Superintendent (Planning) : उप मुख्य परिचालन अधीक्षक (योजना)

Deputy Chief Operating Superintendent (Rolling Stock) : उप मुख्य परिचालन अधीक्षक (चल स्टॉक)

Deputy Chief Personnel Officer : उप मुख्य कार्मिक अधिकारी

Deputy Chief Signal and Telecommunication Engineer (Construction) : उप मुख्य सिगनल और दूर-संचार इंजीनियर (निर्माण)

Deputy Chief Whip : उप मुख्य सचेतक

Deputy Collector : उप कलक्टर

Deputy Collector of Customs : [s. 3(c), Customs Act] सीमाशुल्क उप कलक्टर

Deputy Commissioner : [s. 3(c), Land Acquisition Act] उपायुक्त

Deputy Commissioner of Police : [s. 4(1)(g), Cr. P.C.] पुलिस उपायुक्त

Deputy Commissioner, Preventive Force : उप-आयुक्त, निरोधक दल

Deputy Conservator of Forests : उप वनपाल

Deputy Controller of Estate Duty : [s. 2(5), Estate Duty Act] उप-संपदा शुल्क नियंत्रक

Deputy Custodian General : [s. 6(2)(b), Coal Mines (Taking Over of Management) Act] उप महा-अभिरक्षक

Deputy Custodian of Enemy Property : [s. 2(a), Enemy Property Act] शत्रु संपत्ति उप-अभिरक्षक

Deputy Director, Intensive Cattle Development Scheme : उप-निदेशक, गहन पशु विकास योजना

Deputy Director of Inspection : [s. 2(vii)(a), Gift-tax Act] उप निरीक्षण निदेशक ; निरीक्षण उप निदेशक

Deputy Governor : [s. 7(3), Reserve Bank of India Act] डिप्टी गवर्नर

Deputy Inspector General of Police (Range) : पुलिस उप-महानिरीक्षक (रेंज) ; उप-महानिरीक्षक पुलिस (रेंज)

Deputy Minister : उपमंत्री

Deputy Official Assignee : [s. 77(1)(c), Presidency-towns Insolvency Act] शासकीय उपसमनुदेशिती

Deputy Post Master : उप डाकपाल

Deputy Post Master General : [s. 2(j), Indian Post Office Act] उप महा-डाकपाल

Deputy Registrar of Copyrights : [s. 10(2), Copyright Act] प्रतिलिप्यधिकार उप-रजिस्ट्रार

Deputy Secretary : उप-सचिव

Deputy Sub-Inspector : उप नायब निरीक्षक

Deputy Sub-post Master : उप नायब डाकपाल

Deputy Superintendent of Police : पुलिस उप-अधीक्षक

Deputy Yard Master : उप यार्ड मास्टर

derailment : [s. 56A(1), Indian Railways Act] रेलगाड़ी का पटरी से उतरना

derogation of rulers : [long title, Rulers of Indian States (Abolition of Privileges) Act] शासकों की मान्यता का वापस लिया जाना

derelict : [s. 21, Customs Act] त्यक्त

dereliction : 1. abandonment त्याग ; 2. intentional or conscious neglect अवहेलना

derequisition : अधिग्रहण-मोचन ; अधिकार हटाना

dereservation : आरक्षण समाप्त किया जाना

derivative : व्युत्पत्नी; व्युत्पन्न; व्युत्पन्न शब्द

derivative interest : [s. 11, Indian Easements Act] व्युत्पन्न हित

derivative mortgagee : [app. D, form No. 11, C.P.C.] व्युत्पत्नी बंधकदार

derivatives : [s. 2(xi)(a), Narcotic Drugs and Psychotropic Substances Act] व्युत्पाद

derive : [s. 2(a)(ii), Limitation Act] व्युत्पन्न करना ; व्युत्पन्न होना ; प्राप्त करना ; प्राप्त होना

derive interest : हित व्युत्पन्न होना

derive profit : to obtain profit लाभ व्युत्पन्न करना

derive title : [s. 53(1)(c), Estate Duty Act] व्युत्पन्न हक

deriving benefit : obtaining benefit [s. 365, ill., T.P. Act] फायदा व्युत्पन्न होना ; फायदा प्राप्त होना ; फायदा प्राप्त करना

dermatology : [1st sch., Indian Medical Council Act] त्वचा विज्ञान

derogate from provisions of any local law : [Or. 32, r. 16, C.P.C.] स्थानीय विधि के उपबंधों को अल्पीकृत करना

derogating from power : [s. 284(7)(b), Companies Act] शक्ति का अल्पीकरण करना

derogation : the action of derogating; detraction [s. 145(10), Cr. P.C.] अल्पीकरण

derogation of, in : का अल्पीकरण करने वाला ; के अल्पीकरण में

derogation of interest of another : [s. 89, Indian Trusts Act] अन्य के हितों का अल्पीकरण करना

derogatory : अनादर सूचक

derogatory to the dignity of women : [art. 51A(e), Const.] स्त्रियों के सम्मान के विरुद्ध

derricks : [s. 2(1)(vii), Emergency Risks (Undertakings) Insurance Act] डेरिक

descendant : one descended from an ancestor [s. 2(41), Income tax Act] वंशज

descendant, lineal : a descendant in the direct line of descent [s. 3, Hindu Marriage Act and s. 17(4)(ii)(c)(iii), expln.(a), Estate Duty Act] पारंपरिक वंशज

descended from a common ancestor : [s. 3(1)(e)(i), Hindu Succession Act] एक ही पूर्वज से अवजनित

descending order : अवरोही क्रम

descent : 1. derivation from an ancestor [s. 7(2), Pensions Act] विरासत ; 2. birth अवजनन ; [art. 16(2), Const.] उद्भव

descent, degrees of : [s. 12, r. 2, Hindu Succession Act] निचली ओर की डिग्रियां ; [s. 13(1), Hindu Succession Act] निचली डिग्रियां

descent is traced through : [s. 3(1)(h)(b), Hindu Succession Act] के माध्यम से अवजनन गिना जाता है

descent, unmixed Asiatic : [s. 2(d), Indian Succession Act] अमिश्र एशियाई अवजनन वाला

describe : to set forth in words by reference to characteristics; to give a detailed account वर्णन करना

description : 1. the combination of qualities or features that marks out or describes a particular class; hence a sort, species, kind or variety भांति; प्रकार; 2. the action of describing, verbal representation or portrait; a statement or passage that describes वर्णन ; विवरण

description, goods of any : [s. 54A(1)(b), Inland Vessels Act] किसी वर्णन का माल

description of goods : [s. 58(1), Indian Railways Act] माल का वर्णन; माल का विवरण

description of property : [s. 35(2), Manipur (Hill Areas) District Councils Act] संपत्ति का विवरण; संपत्ति का वर्णन

description of vessel, every : [s. 3(55), General Clauses Act] हर भांति का जलयान

description or citation of a portion of another enactment : [s. 28(2), *General Clauses Act*] अन्य अधिनियमिति के प्रभाग का वर्णन या प्रोद्धारण

description, sale by : sale of goods by the description thereof under contract for sale of the goods with description implying that the goods shall correspond [s. 15, *Sale of Goods Act*] वर्णनानुसार विक्रय ; वर्णन के अनुसार विक्रय

descriptive : वर्णनात्मक

descriptive roll : वर्णन तालिका

desecration : taking away of sacred character अपवित्र बनाना

desert : to forsake one's service, one's post or one's party [s. 30, *ill., T.P. Act*] अभित्यजन करना; [s. 24, *ill. (d), T.P. Act*] अभित्याग करना

desert post : [s. 41(a), *Navy Act*] पदस्थान का अभित्यजन करना; चौकी का अभित्यजन करना

desert to the enemy : [s. 90(h), *Army Act*] शत्रु से जा मिलना

deserted for continuous period, has : [s. 10(a), *Hindu Marriage Act*] ऐसी निरंतर कालावधि भर अभित्यक्त कर रखा है

deserter : one who deserts; one who quits a service without permission [s. 41(1)(f), *Cr. P.C.*] अभित्याजक

deserter concealed on board merchant vessel : वाणिज्यिक जलयान पर छिपा हुआ अभित्याजक

deserters and absentees without leave : [s. 184(m), *Navy Act*] अभित्याजक और छुट्टी के बिना अनुपस्थित व्यक्ति

desertion : the action of deserting [s. 135, *I.P.C.*] अभित्यजन

desertion of active service : सक्रिय सेवा से अभित्यजन

deserve : योग्य होना

deserving : योग्य

design : 1. a plan or scheme conceived in the mind of something to be done; a scheme formed to the detriment of another [s. 2(1)(1)(ii), *Army Act*] परिकल्पना; अभिसंधि; उद्देश्य; 2. a drawing or sketch डिजाइन

design and diagram : रूपांकन और आरेख

design assistant : डिजाइन सहायक

design, concealing : [s. 120, *I.P.C.*] परिकल्पना को छिपाना

design engineer : डिजाइन इंजीनियर

design, pattern, specimen : [s. 2(4), *Official Secrets Act*] डिजाइन, पैटर्न नमूना

design to commit cognizable offence : [s. 150, *Cr. P.C.*] संज्ञेय अपराध करने की परिकल्पना

designate : 1. to describe as अभिहित करना; 2. to call by the name of the office पदाभिहित करना

designated : [art. 127 (1), *Const.*] नामनिर्दिष्ट

designated purchaser : [s. 5(1)(a), *Indian Electricity Act*] अभिहित क्रेता

designated trade : [s. 2(a), *Apprentices Act*] अभिहित व्यवसाय

designation : a descriptive name; appellation [sch. II, *form 2, Cr. P.C.*] पदनाम; पदाभिधान

designed or adapted : [s. 2(1)(b)(iii), *Arms Act*] परिकल्पित या अनुकूलित

designedly : with definite purpose [sch. II, *item 11(1), prov., Income-tax Act*] परिकल्पनापूर्वक

designedly or unnecessarily delayed : [Or. 21, *r. 58, prov., C.P.C.*] परिकल्पनापूर्वक या अनावश्यकतः विलंब किया गया

designer : रूपकार; डिजाइनकार

desirable : worth seeking or doing as advantageous, beneficial or wise [s. 91(1), *Cr. P.C.*] वांछनीय

desirability : [s. 62(3), *Trade and Merchandise Marks Act and art. 111, prov., Const.*] वांछनीयता

desire : 1. a wish; craving वांछा ; 2. to wish वांछा करना; चाहना

desires to be heard : चाहता है कि उसे सुना जाए

desist : to cease from; to stop; to leave off; to forbear; to discontinue [s. 133 (1)(f)(ii), *Cr. P.C.*] छोड़ देना; प्रविरत रहना

despatch : 1. haste त्वरा; शीघ्रता; 2. to send off प्रेषित करना

despatch, all convenient : [sch. I, *app. D, form No. 3(3), C.P.C.*] सुविधापूर्ण त्वरा; सुविधानुसार पूर्ण शीघ्रता

despatch clerk : प्रेषण लिपिक

despatch instruction : प्रेषण अनुदेश

despatch memo : प्रेषण ज्ञापन

despatch note : प्रेषण पत्र; प्रेषण नोट

despatch of business : [sch. 1, *table C, item 21(1), Companies Act*] कामकाज निवटाना

despatch practicable : [Or. 41, *r. 13(2), C.P.C.*] साध्य शीघ्रता

despatch register : प्रेषण रजिस्टर

despatch rider : सवार हरकारा

despatch, with all reasonable : [s. 198(3), *Indian Succession Act*] युक्तियुक्त शीघ्रता से

despatcher : प्रेषक

desperate : driven to desperation; hence reckless, violent, ready to risk or do anything [s. 110(g), *Cr. P.C.*] दुःसाहसिक

despoil : to strip; to rob [art. 15, *Geneva Conventions Act*] विलुंठन

despondency : dejection [s. 34(g), *Air Force Act*] नैराश्य

destination : a place which is set for the end of a journey or to which something is sent; the end, object or purpose for which person or thing is destined; the intended end of a journey or cause गंतव्य; गंतव्य स्थान

destination of any grant : [art. 114(2), *Const.*] अनुदान का लक्ष्य

destination of export : [s. 280ZC(2), *Income-tax Act*] निर्यात का गंतव्य स्थान

destination of successive interests : the persons who will successively be the holders of interest क्रमवर्ती हितों का गंतव्य

destination or devolution of successive interests : [s. 2(b), *Specific Relief Act*] क्रमवर्ती हितों का गंतव्य अथवा न्यागमन

destination station : [s. 78B(b), *Indian Railways Act*] गंतव्य स्टेशन

destitute : 1. bereft or divested [s. 2(1)(ii), *Children Act*] निराश्रित; 2. lacking possessions and resources of life especially the necessities of life दीनहीन

destitute circumstances : [s. 3(2)(a), *Navy Act*] हीन परिस्थितियां; दीन अवस्था

destitute of meaning : [s. 85, *Indian Succession Act*] अर्थहीन

destitutes home : निराश्रित गृह

destroy : to pull down or undo (as a building); to demolish; to undo; to break up; to reduce into a useless form; to consume or dissolve नष्ट करना ; नाश करना ; विनाश करना

destroy evidence : साक्ष्य को नष्ट करना

destroying machine operator : नाशन मशीन प्रचालक

destruction : the fact or condition of being destroyed; the action of destroying नाश; [art 49, *Const.*] विनाश; नाशकरण; नष्ट करना

destruction assistant : नाशन सहायक

destructive : having the quality of destroying; tending to destroy; deadly; annihilative [s. 108(o), *T.P. Act*] नाशक

destructive to crops : [long title, *Destructive Insects and Pests Act*] फसलों के लिए नाशक

desuetude : discontinuance from use, practices, exercise or functioning अप्रयोगावस्था

detach : to separate [s. 97(5), *Navy Act*] वियोजित करना; विलग्न करना

detached : not attached विलग्न; वियोजित

detached portion of the Air Force : [s. 113(c), Air Force Act] वायु सेना का वियोजित प्रभाग

detached service : [s. 93(3)(b), Navy Act] वियोजित सेवा

detached villages : [sch., Sonthal Parganas Act, 1855] विलग्न गांव

detachment : a portion of army or large body separately employed टुकड़ी

detail : [art. 116(1)(b), Const.] ब्यौरा

detail book : ब्यौरा लेखा पुस्तक

detail for duty : [s. 7(a), Assam Rifles Act] ड्यूटी पर भेजना

detailed accounts : ब्यौरेवार लेखा

detailed inspection : विस्तृत निरीक्षण

detailed statement : ब्यौरेवार विवरण

details : [s. 34, Indian Trusts Act] ब्यौरे

detain : to keep in confinement or custody [art. 22(3)(b), Const.] निरुद्ध करना ; निरुद्ध रखना ; निरोध में रखना ; प्रतिधृत करना

detain in custody : [s. 57, Cr. P.C.] अभिरक्षा में निरुद्ध रखना

detain money : [s. 219, Indian Contract Act] धनराशि को प्रतिधृत करना

detain without warrant : [s. 437(1), Cr. P.C.] वारंट के बिना निरुद्ध करना

detained in custody : [art. 22(1), Const.] अभिरक्षा में निरुद्ध

detained in prison : [s. 122(1)(a), Cr. P.C.] कारागार में निरुद्ध

detainer's possession : [sch., item 91(b), Limitation Act] निरोध करने वाले का कब्जा

detaining officer : निरोध अधिकारी

detect : to find out; to discover (a person) being or doing something; to discover the presence, existence or fact of something apt to elude notice पता चलाना ; पता लगाना

detection : 1. the action of detecting [s. 330, I.P.C.] पता चलाना ; पता चलाना

detective : गुप्तचर ; जासूस

detention : the action of detaining; the keeping in confinement or custody; a keeping from going on or preceeding निरोध ; रोक रखना

detention and confiscation of goods : [s. 156(d), Customs Act] माल का निरोध और अधिहरण

detention barracks : [s. 170, Air Force Act] निरोध बैरक

detention cell : [s. 170, Air Force Act] निरोध कोठरी

detention in custody : [s. 3(4)(a), C.P.C.] अभिरक्षा में निरोध

detention in prison : [s. 51(c), C.P.C.] कारागार में निरोध

detention in transit : [s. 76, Indian Railways Act] अभिवहन में निरोध

detention of vessels : [s. 29, Emigration Act] जलयानों को निरुद्ध करना

detention order : निरोध आदेश

detention, preventive : confinement or detention in a prison under the preventive law [s. 2(a), Prisoners (Attendance in Courts) Act] निवारक निरोध

detention quarters officer : निरोधगृह अधिकारी

deter : to terrify; to keep (a person) from doing something through fear [s. 455, ill. (h), I.P.C.] भयोपरत करना

detergent : a cleansing agent [s. 19(2)(c), Factories Act] अपमार्जक

deteriorate : [s. 23(3), prov., Drugs and Cosmetics Act] क्षय होना

deterioration : the process of growing or making worse [s. 63A(2), T.P. Act] क्षय

deterioration of trust property : [s. 15, Indian Trusts Act] न्यास संपत्ति का क्षय

deterioration or non-delivery : [s. 73, Indian Railways Act] क्षय या अपरिदान

determinable : 1. capable of being determined i.e., being put an end to पर्यवसेय ; 2. capable of being decided अवधार्य

determination : 1. the action of determining or deciding; a judicial or authoritative decision अवधारण ; 2. ending; termination [art. 136(1), Const.] पर्यवसान ; अवसान

determination by retirement : [s. 261(1)(i), Companies Act] निवर्तन द्वारा पर्यवसान

determination of attachment : [Or. 21, r. 57, C.P.C.] कुर्की का पर्यवसान ; कुर्की का अवसान

determination of charge : [s. 14(4), Contempt of Courts Act] आरोप का अवधारण

determination of conditions of service : [s. 43(4), Andhra Pradesh and Madras (Alteration of Boundaries) Act] सेवा शर्तों का अवधारण

determination of interest : termination of an interest हित का पर्यवसान

determination of lease : [s. 111, T.P. Act] पट्टे का पर्यवसान

determination of nationality : [s. 8(1), Foreigners Act] राष्ट्रिकता का अवधारण

determination of question : [s. 2(2), C.P.C.] प्रश्न का अवधारण

determination of right : [s. 16(d), C.P.C.] अधिकार का अवधारण

determination of suit : judicial or authoritative decision or settlement of suit [s. 18, Waste Lands (Claims) Act] वाद का अवधारण

determination of tax : [heading, ch. XII, Income-tax Act] कर का अवधारण

determination of tenancy : [s. 7(xi)(cc), Court-fees Act] अभिधृति का पर्यवसान

determination of the court : [s. 18(1), Land Acquisition Act] न्यायालय का अवधारण

determination, points for : points to be decided [Or. 20, r. 4(1), C.P.C.] अवधार्य प्रश्न

determine : 1. to settle or decide; to come to a decision; to lay down decisively or authoritatively अवधारण करना ; 2. to put an end to पर्यवसान करना ; 3. to ascertain definitely निश्चित करना

determine against the right of the petitioner : [s. 5, Shore Nuisances (Bombay and Kolaba) Act] अर्जीदार के अधिकार के विरुद्ध अवधारित करना

determine by lot : [s. 11(2), State Financial Corporations Act] अवधारण लाट द्वारा करना ; [s. 256(2), Companies Act] लाट डाल कर अवधारित करना

determine issue of fact : [s. 103, C.P.C.] तथ्य-विवादाक अवधारित करना

determine the appeal : [Or. 41, r. 26(2), C.P.C.] अपील का अवधारण करना

determine the boundary : सीमा निश्चित करना

determine the objection : [s. 20, Land Acquisition Act] आक्षेप का अवधारण करना

determine with the leave of the court : [Or. 3, r. 4(2), C.P.C.] न्यायालय की इजाजत से पर्यवसित करना

determined, conclusively : determined in a conclusive manner निश्चायक रूप से अवधारित

determining the jurisdiction : [long title, Suits Valuation Act] अधिकारिता का अवधारण करना

determining value of land : [s. 3(1), Suits Valuation Act] भूमि का मूल्य अवधारण

deterrent : भयपरतिकारी ; भयोपराधी

detinue : a claim in detinue lies at the suit of a person who has an immediate right to possession which is as constructive possession

of goods against a person who is in actual possession of the same but who upon proper demand fails or refuses to deliver them up without lawful excuse निरुद्ध माल की वापसी के लिए दावा

detonator : [s. 4(1)(b), Explosives Act] विस्फोट प्रेरक

detoxification : [s. 64A, Narcotic Drugs and Psychotropic Substances Act] निराविषीकरण

detriment : loss or damage done to or sustained by any person or thing अपाय ; अहित

detrimental : harmful अपायकर ; अहितकर ; हानिकर ; हानिकारक

detrimental to revenue : [s. 31(1), prov., Wealth-tax Act] राजस्व के लिए अहितकर

detrimental to the interest : [s. 32C(2), State Financial Corporations Act] हितों के लिए हानिकर ; [s. 12(1), Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] हितों के लिए अपायकर

detrimental to the public interest : [s. 6(d), International Airports Authority Act] लोक हित में हानिकारक

detrimental to the security : [s. 6(1)(b), Passports Act] सुरक्षा के लिए अहितकर

develop foreign market : [s. 280(1), expln. 2(3)(b), Income-tax Act] विदेशी बाजारों में मांग पैदा करना ; विदेशी मंडियों में मांग पैदा करना

develop in a healthy manner : [art. 39(f), Const.] स्वस्थ विकास

develop symptoms : [s. 10(1), prov., Workmen's Compensation Act] लक्षण विकसित होना

developer : विकासकर्ता

developing country : [s. 9A(4), Foreign Trade (Development and Regulation) Act] विकासशील देश

development : 1. the act, process or result of developing or growing or causing to grow; the state of being developed विकास ; 2. happening उद्भटना ; गतिविधि

development allowance : [s. 33A(1), Income-tax Act] विकास मोक ; विकासार्थ मोक

development block, intensive : गहन विकास खंड

Development Board, District : जिला विकास बोर्ड

development charges : विकास प्रभार

development circle : विकास सर्किल

Development Commissioner, Small Scale Industries : विकास आयुक्त, लघु उद्योग

Development Council, Divisional : प्रभागीय विकास परिषद्

development inspector : विकास निरीक्षक

development loan fund : [s. 10(4), Income-tax Act] विकास उधार निधि

development of character and abilities : [s. 9(3), Children Act] चरित्र और योग्यताओं का विकास

development of mine : [s. 35E(2), Income-tax Act] खान का विकास

development of school education : [long title, Delhi School Education Act] विद्यालय शिक्षा का विकास

Development Officer : विकास अधिकारी

Development Officer, Compost : कंपोस्ट विकास अधिकारी

Development Officer, District : जिला विकास अधिकारी

Development Officer, Hide : चर्म विकास अधिकारी

development or improvement of cities : [s. 10(20A), Income-tax Act] शहरों का विकास या सुधार

development overseer : विकास ओवरसियर

development proposal : [s. 12, Delhi Urban Art Commission Act] विकास प्रस्ताव

development rebate : [s. 33, Income-tax Act and s. 6(b), Payment of Bonus Act] विकासार्थ रिबेट

development rebate reserve : [sch. 1, item 2(c), Payment of Bonus Act] विकास रिबेट आरक्षित ; विकास रिबेट रिजर्व

deviate : विचलित होना

deviation : 1. deflection; an act or instance of deviating [sch., art. IV(4), Indian Carriage of Goods by Sea Act] विचलन ; बदलना ; 2. divergence पथांतर

deviation line : [s. 20(2), Indian Railways Act] पथांतर लाइन

deviation of route : [s. 76A, Indian Railways Act] मार्ग का बदलना

device : something devised; an arrangement, plan, contrivance; often an underhand contrivance [s. 475, I.P.C.] अभिलक्षण [s. 3(1), prov. (b)(iii), Workmen's Compensation Act] युक्ति ; [s. 2(j), Trade and Merchandise Marks Act] आकृति

device, contrivance or : [s. 68(c), Indian Stamp Act] उपाय या युक्ति

devise : to give by a will वसीयत द्वारा देना ; a will or clause of a will disposing of property [s. 345(1), Companies Act] विल

devise estate in trust : [app. A, plaint No. 41, para 2, C.P.C.] संपदा न्यास में विल द्वारा देना ; विल द्वारा न्यास में संपदा देना

devisee : the person to whom a devise is made [sch., art. 65, expln. (a), Limitation Act] वसीयतदार

devises and bequeaths : [s. 182, ill. (iv), Indian Succession Act] विल लिख कर वसीयत करता है

devising means : [s. 8(2)(b), Central Silk Board Act] उपाय खोजना

devolution : the passing of property to another on the death of a person [s. 4(2)(b), Hindu Succession Act] न्यागमन

devolution of interest : [s. 21(2), Limitation Act] हित का न्यागमन

devolution of joint rights : संयुक्त अधिकारों का न्यागमन

devolution of law, by : [s. 45, Estate Duty Act] विधि के अनुसार न्यागमन

devolution on the personal representative : [s. 2(w), Trade and Merchandise Marks Act] वैयक्तिक प्रतिनिधि पर न्यागमन

devolve : to pass from one person to another person [s. 413(4), Companies Act] न्यागत होना

devolve upon the reversioners : [s. 32, Estate Duty Act] उत्तरभोगियों को न्यागत होना

devote : [art. 60, Const.] निरत रहना

devote myself to the service : [art. 159, Const.] सेवा में निरत रहूंगा

diagnosis : the art or act of identifying a disease from its signs and symptoms also the decision reached [s. 3(b)(i), Drugs and Cosmetics Act] निदान

diagram : a figure composed of lines, serving to illustrate a statement or to aid in a demonstration अरेख

diarise : डायरी करना

diarist : डायरी लेखक

diary of proceedings in investigation : [s. 172, Cr. P.C.] अन्वेषण में कार्यवाहियों की डायरी

diary register : डायरी रजिस्टर

dichotomy of powers : division or distribution of powers into two शक्तियों का दो में विभाजन

dictates of the public conscience : [art. 63, Geneva Conventions Act] लोक अंतश्चेतना की पुकार

dictation : श्रुतलेख

dictionary of references : संदर्भ कोश

die : an engraved stamp for impressing a design or figure upon some softer material, as in coining money, striking a medal or embossing paper [s. 233, I.P.C.] डाई

dies-non : a day on which the courts do not ordinarily sit or carry on business; a day on which general business may not lawfully be transacted अकार्य दिन ; a day on which normal business is

not transacted अकार्य दिन

diesel car foreman : डीजल कार फोरमैन

diesel car inspector : डीजल कार निरीक्षक

diesel checker : डीजल पड़तालकर्ता

diesel driver : डीजल ड्राइवर

diesel engine driver : डीजल इंजन ड्राइवर

diesel foreman : डीजल फोरमैन

diesel rail car driver : डीजल रेल कार ड्राइवर

diesel shunter : डीजल शंटर

diet : [s. 11(d), Women's and Children's Institutions (Licensing) Act] आहार

diet allowance : आहार भत्ता

diet distributor : आहार वितरक

dietary property : [s. 2(m), expln., (ix)(i), Prevention of Food Adulteration Act] आहार तत्व

dietician : आहारविद्

differ in opinion : मतभेद होना

difference : 1. dissimilarity; distinction भेद ; अंतर ; 2. a diversity of opinion मतभेद ; 3. dispute विवाद

difference, matter in : [s. 47(1)(j), Guardians and Wards Act] मतभेदग्रस्त विषय ; मतभेद का विषय

difference of opinion : मतभेद

difference of procedure : [s. 105(2), Navy Act] प्रक्रिया में अंतर

different : 1. partly or totally unlike in nature, form or quality भिन्न ; 2 various; several विभिन्न ; भिन्न-भिन्न

different age-limits : [s. 9(2), prov., Arms Act] विभिन्न आयु सीमाएं

different in degree : [Or. 20, r. 14(2)(b), C.P.C.] विभिन्न कोटि के

different sources of income : [s. 2(xx)(b), Gift-tax Act] आय के विभिन्न स्रोत

different vocations : [art. 38(2), Const.] विभिन्न व्यवसाय

differential bonus : bonus of a special nature [s. 49(k), Life Insurance Corporation of India Act] विशेष बोनस

differential scale : a scale showing the quantitative difference [s. 25(4), Coffee Act] अंतरीय मान

differential schedule : a schedule showing the difference [s. 9(3), Sugar Export Promotion Act] भेददर्शक अनुसूची

differentiation : [sch. II, pt. 1(10), Companies Act] अंतर

difficult : requiring effort or labour; hard, not easy [s. 8(c), Specific Relief Act] कठिन

difficulty : a thing hard to do or overcome कठिनाई

diffusion : 1. spreading; dispersion [preamble, Societies Registration Act] प्रसार; 2. [s. 2(dd)(i) and 2(ff), Copyright Act] विसारण ; विस्तारण

diffusion of useful knowledge : उपयोगी जानकारी का प्रसार

digest : 1. in common law jurisdictions, a compilation of the head notes (qv) of decided case, arranged alphabetically or-systematically by subject निर्णय सार ; डाइजेस्ट ; 2. collection of principles or rules of law, compiled privately निबंध ; 3. major part of the Corpus juris Civilis of Justinian सारसंग्रह

digest of important cases : महत्वपूर्ण मामलों का सारसंग्रह

digests, critical : समालोचनात्मक निबंध

digital signature : [s. 2(d), Information Technology Act] अंकीय चिह्नक

dignitary : a person, who holds a high rank or office उच्चपदस्थ

dignitary, higher : उच्चतर पदस्थ

dignity : [art. 3(c), Geneva Conventions Act] गरिमा

dignity, conditions of : [art. 39(f), Const.] गरिमामय वातावरण

dignity of the individual : [preamble, Const.] व्यक्ति की गरिमा

dignity of women : [art. 51A(e), Const.] स्त्रियों का सम्मान

diligence : the attention and care due from a person in a given situation; industry तत्परता ; परिश्रम

diligently : with diligence [s. 12(b), Indian Partnership Act] तत्परतापूर्वक

diligently, perform duty : [s. 56(1), Navy Act] कर्तव्य का पालन तत्परतापूर्वक करना

diluent : a diluting agent [s. 23(m)(i), Prevention of Food Adulteration Act] तनुकारक

dilution : [s. 17(1)(h), Water (Prevention and Control of Pollution) Act] तनुकरण

diluvion : [s. 29, Indian Easements Act] बाढ़ ; अप्लाव निक्षेप

dimension : 1. the physical characteristics of length, breadth and thickness; the range over which or the degree to which something extends [s. 2(u), Gold (Control) Act] विमा; 2. measurable extent of any kind, as length, breadth, thickness, area, volume, measure, magnitude, size; measurable form or frame [s. 11(1)(b), Indian Railways Act] आयाम ; विस्तार; आकार (लम्बाई-चौड़ाई)

dimensions and designs : [s. 6, Indian Coinage Act] विमा और डिजाइन

diminish : [s. 3(2)(c), Manipur (Hill Areas) District Councils Act and art. 59(4), Const.] कम करना ; घटाना

diminish or prejudice any rights : [s. 79(2), Copyright Act] किन्हीं अधिकारों को घटाना या हानि पहुंचाना

diminish the area : [art. 3(c), Const.] क्षेत्र घटाना

diminish value or utility : [s. 425, I.P.C.] मूल्य या उपयोगिता कम करना

diminished, defaced and counterfeit coin : [s. 16, Indian Coinage Act] कम हुआ ; विरूपित और खोटा सिक्का

diminished, shall not be : [art. 158(4), Const.] कम नहीं किए जाएंगे

diminishing : [s. 14(1), Indian Railways Act] कम करना

diminishing the duration : [s. 8(1), Probation of Offenders Act] अस्तित्वाधि को घटाकर

diminution in value : [sch. VI, pt. II, item 5, Companies Act] मूल्य में कमी

diminution of liability : [s. 101(2), Companies Act] दायित्व में कमी

dinner : रात्रि भोजन

dinner party : रात्रि भोज

diocese or vicariate : [s. 10, prov. (2), Indian Christian Marriage Act] डायोसीज या विकेरियट

diploma : document conferring an honour or privilege उपाधि पत्र; डिप्लोमा

diploma apprentice : [s. 1(4)(b), Apprentices Act] डिप्लोमा शिक्षु

diploma in accountancy : [s. 4(1)(iii), Chartered Accountants Act] लेखाकर्म में डिप्लोमा

diploma in sanitation : स्वच्छता-विज्ञान में डिप्लोमा

diplomatic agent : an agent employed by a State in its diplomatic service or in its intercourse or negotiations with other States [s. 78(6), Indian Evidence Act] राजनयिक अभिकर्ता

diplomatic bag : राजनयिक डाक थैला

diplomatic corps : राजनयिक कोर

diplomatic immunity : राजनयिक उन्मुक्ति

diplomatic mission : [s. 21(c), Passports Act] राजनयिक मिशन

diplomatic officer : [s. 2(b), Diplomatic and Consular Officers (Oaths and Fees) Act] राजनयिक अधिकारी

Diplomatic or Consular Agent : [s. 8(2), Arbitration (Protocol and Convention) Act] राजनयिक या कौंसलीय अभिकर्ता

diplomatic passport : [s. 4(1)(c), Passports Act] राजनयिक पासपोर्ट

diplomatic privileges : राजनयिक विशेषाधिकार

diplomatic or consular representative of India : [art. 8, Const.] भारत का राजनयिक या कौंसलरीय प्रतिनिधि

diplomatic representative : [s. 4(a), Extradition Act] राजनयिक प्रतिनिधि

dipping : [s. 2, expln. 4(b), Prevention of Insults to National Honour Act] झुकाना

direct : 1. immediate; without circumlocution प्रत्यक्ष ; सीधा ; 2. to give directions to निदेश देना ; निदिष्ट करना

direct action : प्रत्यक्ष कार्रवाई ; सीधी कार्रवाई

direct ascending line : [s. 25, Indian Succession Act] सीधी उपरली परंपरा

direct charges : प्रत्यक्ष प्रभार

direct consequence : प्रत्यक्ष परिणाम

direct descending line : [s. 25, Indian Succession Act] सीधी निचली परंपरा

direct election : an election at which the primary voters themselves elect their representative to a particular office [s. 7, Representation of the People Act, 1950] प्रत्यक्ष निर्वाचन

direct goods account : प्रत्यक्ष माल लेखा

direct labour hour method : प्रत्यक्ष श्रम घंटा पद्धति

direct line : [s. 25, Indian Succession Act] सीधी परंपरा

direct management or control : [ch. IIIA, heading, Industries (Development and Regulation) Act] सीधा प्रबंध या नियंत्रण

direct material : प्रत्यक्ष सामग्री

direct receipts : प्रत्यक्ष प्राप्तियां

direct recruitment : सीधी भर्ती

direct report : प्रत्यक्ष रिपोर्ट ; सीधी रिपोर्ट

direct tax : [s. 2(c), Central Boards of Revenue Act] प्रत्यक्ष कर

direct wages : प्रत्यक्ष मजदूरी

directed : 1. given direction निदिष्ट ; 2. aimed fixedly at उद्दिष्ट

directing accounts and inquiries : लेखाओं और जांचों को निदिष्ट करना

direction : an instruction how to proceed; an order, a precept [art. 32(2) and art. 139, Const.] निदेश

direction and control : निदेशन और नियंत्रण

direction for accumulation : [s. 17, T.P. Act] संचयन के लिए निदेश

direction officer : निदेशन अधिकारी

directive : निदेश ; निदेशात्मक ; निदेशक

directive for development of the Hindi language : [art. 351, margin, Const.] हिंदी भाषा के विकास के लिए निदेश

directive principles : [pt. IV, heading, Const.] निदेशक तत्व

directly : in a direct manner प्रत्यक्षतः ; सीधे

directly adjudicated upon : प्रत्यक्षतः न्यायनिर्णीत

directly and indirectly : प्रत्यक्षतः और अप्रत्यक्षतः ; प्रत्यक्षतः और परतः

directly and substantially in issue : [s. 11, C.P.C.] प्रत्यक्षतः और सारतः विवाद्य

directly employed : [s. 2(o)(i), Employees' State Insurance Act] सीधे नियोजित

directly produced : [s. 14(iv)(b), Central Sales Tax Act] सीधे उत्पादित

directly, take benefit : [s. 35, ill., T.P. Act] फायदा सीधे लेना ; सीधे फायदा लेना

director : one who directs; a superintendent; a member of the Board appointed to direct the affairs of an establishment [art. 31A(1)(d), Const.] निदेशक

director, advertising and visual publicity : निदेशक, विज्ञापन और दृश्य प्रचार

director, agricultural implements : कृषि औजार निदेशक

director, assistant : सहायक निदेशक

director, budget, finance and coordination : निदेशक, बजट, वित्त और समन्वय

director, deputy : उपनिदेशक

director, establishment : निदेशक, स्थापन

director, family planning : निदेशक, परिवार नियोजन

Director General : महानिदेशक

Director General, India Supply Mission : महानिदेशक, भारत पूर्ति मिशन

Director General, Indian Council of Agricultural Research : [s. 4(3)(viii), Insecticides Act] भारतीय कृषि अनुसंधान परिषद् का महानिदेशक

Director General of Civil Aviation : [s. 31(1)(b), Air Corporations Act] सिविल विमानन का महानिदेशक

Director General of Civil Defence : सिविल रक्षा महानिदेशक

Director General of Commercial Intelligence and Statistics : [s. 2(1)(e), Export (Quality Control and Inspection) Act] वाणिज्यिक आसूचना और सांख्यिकी महानिदेशक

Director General of Employment and Training : रोजगार और प्रशिक्षण महानिदेशक

Director General of Health Services : [s. 4(3)(i), Insecticides Act] स्वास्थ्य सेवाओं का महानिदेशक

Director General of Inspection : निरीक्षण महानिदेशक

Director General of Posts and Telegraphs : [s. 2(e), Indian Post Office Act] डाक तार महानिदेशक

Director General of Post Offices : [sch. 1, item 47(d)(iii), Indian Stamp Act] डाक विभाग महानिदेशक

Director General, Relief : महानिदेशक, सहायता

Director General, Shipping : महानिदेशक, जहाजरानी ; महानिदेशक, पोतपरिवहन

Director General, Supplies and Disposal : महानिदेशक, पूर्ति और व्ययन

director, joint : संयुक्त निदेशक

director, joint assistant : संयुक्त सहायक निदेशक

director, labour bureau : निदेशक, श्रम ब्यूरो

director, locust control : निदेशक, टिड्डी नियंत्रण

director, malariology : निदेशक, मलेरिया विज्ञान

Director, Managing : प्रबंध निदेशक

director, movements : निदेशक, संचालन

Director of Accounts : लेखा निदेशक

Director of Archives : अभिलेखागार निदेशक

Director of Audit : संपरीक्षा निदेशक

Director of Cardamom Development : [s. 7(1), Cardamom Act] इलायची विकास निदेशक

Director of Census Operations : [s. 4(1), Census Act] जनगणना कार्य निदेशक

Director of Commercial Audit : वाणिज्य लेखापरीक्षा निदेशक

Director of Consumer Goods : उपभोक्ता वस्तु निदेशक

Director of Controlled Commodities : नियंत्रित पण्य निदेशक

Director of Coordination (Police Wireless) : समन्वय निदेशक (पुलिस बेतार)

Director of Education : [s. 2(g), Delhi School Education Act] शिक्षा निदेशक

Director of Enforcement : प्रवर्तन निदेशक

Director of Enforcement of Foreign Exchange Regulation : [s. 2(bb), Foreign Exchange Regulation Act] विदेशी मुद्रा विनियमन प्रवर्तन निदेशक

Director of Estates : संपदा निदेशक

Director of Extension and Training : विस्तार तथा प्रशिक्षण निदेशक

Director of Field Publicity : क्षेत्र प्रचार निदेशक

Director of Finger Print Bureau : [s. 293(4)(c), Cr. P.C.] अंगुलि छाप कार्यालय निदेशक

Director of Historical Monuments : ऐतिहासिक स्मारक निदेशक

Director of Indian Standards Institution : [s. 3(1)(c), Export (Quality Control and Inspection) Act] निदेशक, भारतीय मानक संस्था

Director of Industrial Cooperation : औद्योगिक सहकारिता निदेशक

Director of Industries : उद्योग निदेशक

Director of Information : सूचना निदेशक

Director of Inspection : [s. 2(vii)(a), Gift-tax Act] निरीक्षण निदेशक

Director of Inspection, Additional : [s. 2(vii)(a), Gift-tax Act] अपर निरीक्षण निदेशक

Director of Inspection and Quality Control : [s. 3(1)(b), Export (Quality Control and Inspection) Act] निरीक्षण और क्वालिटी नियंत्रण निदेशक

Director of Jail Industries : जेल उद्योग का निदेशक

Director of National Archives : राष्ट्रीय अभिलेखागार निदेशक

Director of Personnel : कार्मिक निदेशक

Director of Physical Education : व्यायाम शिक्षा निदेशक

Director of Plant Protection, Quarantine and Storage : वनस्पति रक्षण, संगरोध तथा संचयन निदेशक

Director of Public Instruction : director of education शिक्षा निदेशक

Director of Public Relations : जनसंपर्क निदेशक

Director of Publicity : प्रचार निदेशक

Director of Railway Mail Service : रेल डाक निदेशक

Director of Sericulture : रेशम उत्पादन निदेशक

Director of Statistics : सांख्यिकी निदेशक

Director of Telegraphs : तार निदेशक

Director of zoo : चिड़ियाघर निदेशक

Director, officiating : स्थानापन्न निदेशक

director, ports and depots : निदेशक, पत्तन और डिपो

director, procurement : निदेशक, उपापन

director, storage and inspection : निदेशक, संचयन और निरीक्षण

director, storage construction : निदेशक, संचयन निर्माण

director, telecommunications research : निदेशक, दूरसंचार अनुसंधान

director, telegraph services : निदेशक, तार-व्यवस्था ; निदेशक, तार सेवा

Director with unlimited liability : [s. 322(1), Companies Act] अपरिसीमित दायित्व वाला निदेशक

Directorate : the office of a director or of a body of directors निदेशालय

Directorate General, Aircrafts : विमान महानिदेशालय

Directorate General of Armed Forces Medical Services : सशस्त्र बल चिकित्सा सेवा का महानिदेशालय

Directorate General of Border Roads : सीमा सड़क महानिदेशालय

Directorate General of Civil Defence : सिविल रक्षा महानिदेशालय

Directorate General of Health Services : स्वास्थ्य सेवा महानिदेशालय

Directorate General of Ship Repairs : पोत मरम्मत महानिदेशालय

Directorate General of Supplies and Disposals : पूर्ति और व्ययन महानिदेशालय

Directorate General of Technical Development : तकनीकी विकास महानिदेशालय

Directorate of Advertising and Visual Publicity : विज्ञापन और दृश्य प्रचार निदेशालय

Directorate of Economics and Statistics : अर्थशास्त्र और सांख्यिकी निदेशालय

Directorate of Export Promotion : निर्यात प्रोन्नति निदेशालय

Directorate of Military Lands and Cantonments : सैनिक भूमि और छावनी निदेशालय

Directorate of Sugar and Vanaspati : शर्करा और वनस्पति निदेशालय

Directors, board of : निदेशक बोर्ड

Directors' debts : निदेशक-ऋण

Director's fees : निदेशक फीस

Directors' meeting : निदेशक बैठक

Director's remuneration : निदेशक पारिश्रमिक

Director's report : निदेशक रिपोर्ट

directorship : the office of a director [s. 25(2), Industrial Finance Corporation Act] निदेशक पद

directory in nature : [s. 4, Mulki Rules Act] निदेशात्मक प्रकृति

dirt or rubbish : गंदगी या कूड़ा करकट

disability : 1. the absence of legal capacity to do certain acts or enjoy certain legal rights [s. 147, C.P.C. and art. 15(2), Const.] निर्योग्यता ; 2. incapacity [s. 2(e), prov., Personal Injuries (Compensation Insurance) Act] निःशक्तता ; 3. inability to do something असमर्थता

disability arising out of : [art. 17, Const.] से उपजी निर्योग्यता

disability has ceased : निर्योग्यता का अंत हो गया है

disability of trustee : [s. 46, Indian Trusts Act] न्यासी की निर्योग्यता

disability of coverture : [s. 39, Indian Divorce Act] पति संरक्षण असमर्थता

disability or wound pension : निःशक्तता या क्षति पेंशन

disable : to subject to a disability or inability निर्योग्य बनाना ; निर्योग्य करना

disabled vehicle : [s. 66(3)(e), Motor Vehicles Act] बिगड़ा हुआ यान

disablement : the state of being disabled [s. 2(1)(g), Workmen's Compensation Act and art. 41, Const.] निःशक्तता ; 2. निर्योग्यता

disablement benefit : [s. 64, Employees' State Insurance Act] निःशक्तता प्रसुविधा

disablement due to accident : [s. 4(1)(c), Payment of Gratuity Act] दुर्घटना के कारण निःशक्तता

disablement, partial : [s. 2(1)(g) Workmen's Compensation Act] आंशिक निःशक्तता

disablement, permanent : स्थायी निःशक्तता

disablement, temporary : अस्थायी निःशक्तता

disablement, total : [s. 2(1)(f), Workmen's Compensation Act] पूर्ण निःशक्तता

disadvantage : 1. the fact of being without advantage [s. 16(3), Trade Unions Act] अलाभ ; 2. injury to reputation, interest etc. [s. 43(2), Arbitration Act] अहित ; अपहित

disadvantage of existing employee : [s. 13, prov., Delhi School Education Act] विद्यमान कर्मचारी का अहित

disadvantaged groups : [1st sch., 1(b), Indira Gandhi National Open University Act] सुविधारहित समूह

disadvantageous : attended with disadvantage; unfavourable; prejudicial अहितकर; प्रतिकूल

disadvantageous treatment : [IIIrd sch., art. 17, Geneva Conventions Act] प्रतिकूल बर्ताव

disaffected towards the Constitution of India as by law established : [s. 10(2)(b), Citizenship Act] विधि द्वारा यथास्थापित भारत के संविधान के प्रति अप्रीतिपूर्ण

disaffection : absence or alienation of affection or goodwill especially towards the government [s. 124A, I.P.C.] अप्रीति; द्रोह

disagree : to differ; to dissent [art. 108(1)(b), Const.] असहमत होना

disagreement : the act or an instance of disagreeing; the state of being at variance with असहमति; मतभेद

disallow : 1. to refuse to allow अनुज्ञात करना; 2. to disapprove of नामंजूर करना

disallow claim : [Or. 21, r. 61, C.P.C.] दावे को अनुज्ञात करना; [sch. II, item 5, Income-tax Act] दावे को नामंजूर करना

disallow deduction : [s. 141A(2)(iii), Income-tax Act] कटौती को अनुज्ञात करना

disallow objection : [s. 6(1), Petroleum Pipelines (Acquisition of Right of User in Land) Act] आक्षेप नामंजूर करना

disallowance : [s. 29(3), Tea Act] नामंजूरी

disallowance of claim : [s. 23(3), Administrator's General Act] दावे को नामंजूर करना

disappearance : ceasing to be present or visible; passing away विलुप्त होना; विलोपन; गायब होना; अभाव हो जाना

disappearance of all evidence of life : [s. 2(1)(c), Registration of Births and Deaths Act] जीवन के सब लक्षणों का अभाव हो जाना

disappointed : having one's expectations frustrated, foiled or thwarted निराश

disappointed transferee : [s. 35, T.P. Act] निराश अंतरिती

disappointment money : आशाभंग राशि

disapprobation : the act or fact of disapproving; moral condemnation; disapproval अनुमोदन

disapproval : अनुमोदन

disapprove : अनुमोदित करना

disband : to break up the organisation of; to dissolve [s. 4, National Cadet Corps Act] भंग करना

disbandment : the act of disbanding or the state of being disbanded [s. 4, National Cadet Corps Act] भंग

disburse : to pay or defray संवितरित करना; संवितरण करना

disbursement : the action of disbursing; something that is disbursed संवितरण

disbursing officer : an officer, who disburses pay etc. संवितरक अधिकारी; संवितरक आफिसर

disc, identity : [1st sch., art. 17, Geneva Conventions Act] पहचान बिल्ला

discard : to drop, dismiss, let go or get rid of as no longer useful, valuable or pleasurable त्यक्त करना

discharge : 1. the act of freeing from obligation, liability or restraint उन्मोचन; 2. the act of clearing off a pecuniary liability उन्मोचन; चुकाना; 3. fulfilment; execution निर्वहन; 4. to relieve of obligation; to exonerate उन्मोचित करना; उन्मोचन कर देना; 5. to cancel, annul (an order) प्रभावोन्मुक्त करना; 6. to relieve from an appointment सेवोन्मुक्त करना; 7. to fire off; to shoot चलाना; फेंकना; 8. the act of discharging; removal of a load गिराना;

उतराई; 9. a flowing or issuing out निस्सारण; 10. [s. 40(1), Mental Health Act] (अस्पताल से) छुट्टी देना

discharge a debt : ऋण चुकाना

discharge a decree : डिक्री का उन्मोचन; डिक्री को निष्प्रभावी करना

discharge a judgment debtor : [s. 35, Presidency Small Cause Courts Act] निर्णीत ऋणी का उन्मोचन करना

discharge certificate, continuous : चलत उन्मोचन प्रमाणपत्र

discharge from estate duty : [s. 75, Estate Duty Act] संपदा शुल्क से उन्मोचन

discharge from all liabilities, shall be a full : [s. 7F(e), Census Act] सभी दायित्वों से पूर्ण उन्मोचन होगा

discharge of arrears : [2nd sch., item 71(2), Income-tax Act] बकाया का उन्मोचन

discharge of debt : [s. 61, Indian Contract Act] ऋण का उन्मोचन

discharge of debtor : ऋणी उन्मोचन

discharge of duty : [s. 200(a), Cr. P.C. and art. 121, Const.] कर्तव्य का निर्वहन

discharge of encumbrance : विल्लगम का उन्मोचन

discharge of functions of the Governor in certain contingencies : [art. 160, margin, Const.] कुछ आकस्मिकताओं में राज्यपाल के कृत्यों का निर्वहन

discharge of instrument : [s. 23A(2), Indian Stamp Act] लिखत का उन्मोचन

discharge of lethal missiles : [s. 10(2), Manoeuvres, Field Firing and Artillery Practice Act] घातक प्रक्षेपास्त्र फेंकना

discharge of President's functions in other contingencies : [art. 70, margin, Const.] अन्य आकस्मिकताओं में राष्ट्रपति के कृत्यों का निर्वहन

discharge of principal debtor : मूल ऋणी का उन्मोचन

discharge of principal money, in or towards : [s. 69A(8)(v), T.P. Act] मूलधन के भुगतान में या उस मद्धे

discharge of public functions : लोक कृत्यों का निर्वहन

discharge of the accused : अभियुक्त का उन्मोचन

discharge of the liability : दायित्व का निर्वहन

discharge of their duties : [art. 33, Const.] उनके कर्तव्यों का पालन

discharge of trust of office : [s. 1, Public Accountants' Default Act] पद के दायित्वों का निर्वहन

discharge of waste : [s. 17(1)(e)(i), Water (Prevention and Control of Pollution) Act] अपशिष्ट का निस्सारण

discharge projectile : प्रक्षेप्य चलाना

discharge register : उतराई रजिस्टर

discharge slip : छुट्टी की पर्ची

discharge the functions : [art. 60, Const.] कृत्यों का निर्वहन करना

discharge the person summoned : [Or. 16, r. 4(2), C.P.C.] समनित व्यक्ति को उन्मोचित करना; समन किए गए व्यक्ति को उन्मोचित करना

discharged, agreement shall not be : [s. 6(1), Arbitration Act] करार प्रभावोन्मुक्त नहीं होगा

discharged bankrupt : उन्मुक्त दिवालिया

discharged from a vessel, goods : जलयान से उतारा गया माल

discharged from liability : दायित्व से उन्मोचित

discharged from obligation : बाध्यता से उन्मोचित

discharged from service : [s. 20(2), Air Corporations Act] सेवोन्मुक्त कर दिया गया

discharged insolvent : [s. 43, Presidency-towns Insolvency Act] उन्मुक्त दिवालिया

discharging a next friend : वादमित्र को उन्मोचित करना

disciple : शिष्य

disciplinary action : अनुशासनिक कार्यवाई

disciplinary committee : [s. 17(1)(iii), Chartered Accountants Act] अनुशासन समिति

disciplinary court : अनुशासन-न्यायालय

disciplinary matter : [s. 3(b), Former Secretary of State Service Officers (Conditions of Service) Act] अनुशासनिक विषय

disciplinary matters : [art. 312A(1)(a), Const.] अनुशासनिक विषयों संबंधी

disciplinary measures : [s. 5(11C), Aligarh Muslim University Act] अनुशासनात्मक उपाय ; [s. 5(10), Jawaharlal Nehru University Act] अनुशासन संबंधी उपाय

disciplinary offence : अनुशासनिक अपराध

disciplinary powers : [s. 39(2)(t), Cost and Works Accountants Act] अनुशासनिक शक्तियाँ

disciplinary proceedings : [s. 15(3)(d), Delhi School Education Act] अनुशासनिक कार्यवाही

discipline : [s. 29(1)(i), Aligarh Muslim University Act] अनुशासन

discipline committee : [s. 29(1)(m), Aligarh Muslim University Act] अनुशासन समिति

disciplines of archives administration, various : [s. 3(2)(k), Public Records Act] अभिलेखागार प्रशासन की विभिन्न शाखाएं

disclaim : 1. to disavow all part or share अन्-अंगीकरण ; 2. to renounce or repudiate a legal claim; to make a disclaim दावा त्याग करना

disclaim the contract : [s. 535(4), Companies Act] संविदा विषयक दावा त्याग करना

disclaimed property : [s. 535(6), Companies Act] दावात्यक्त संपत्ति

disclaimer : 1. formal refusal to undertake the office or duties इंकार ; 2. renunciation of a title, claim or interest दावा त्याग

disclaimer by beneficiary : [s. 9, Indian Trusts Act] हिताधिकारी द्वारा दावा त्याग

disclaimer of leaseholds : [s. 63, Presidency-towns Insolvency Act] पट्टाधृतियों का दावा त्याग

disclaimer of onerous property : [s. 535(1)(a), Companies Act] दुर्भर संपत्ति पर दावा त्याग

disclose : to reveal प्रकट करना

disclose a cause of action : वाद हेतुक प्रकट करना

disclose, bound to : प्रकट करने को आवद्ध

disclose facts : तथ्य प्रकट करना ; [art. 22(6), Const.] तथ्यों को प्रकट करना

disclose fully and truly : [s. 10(a), Interest-tax Act] पूर्णतया और ठीक-ठीक प्रकट करना ; [s. 147, Income-tax Act] पूर्णतः और सही रूप में प्रकट करना

disclosed principal : प्रकटित मालिक ; प्रकट मालिक

disclosure : the action of disclosing प्रकटन ; प्रकटीकरण

disclosure of information : [s. 138(1)(a), Income-tax Act] जानकारी का प्रकटीकरण

disclosure of interest : हित का प्रकटन ; हित का प्रकट किया जाना

disclosure of official secrets : [s. 3(2), (38), Defence and Internal Security of India Act] शासकीय गुप्त बात का प्रकटन

disclosure, true : [s. 306(1), Cr. P.C.] सत्य प्रकटन

disconnection : in regard to electricity [s. 44(aa), Indian Electricity Act] वियोजन

discontinue : to cause to cease; to put a stop to [s. 61, Indian Partnership Act] बंद करना ; रोकना

discontinue the public use : [s. 23(1)(b), Damodar Valley Corporation Act] सार्वजनिक उपयोग को रोकना

discontinued, business : [s. 177(1), Income-tax Act] बंद कर दिया गया कारबार

discontinuous easement : [s. 5, Indian Easements Act] असतत

सुविधाधिकार ; असतत सुखाचार

discount : any deduction or abatement from the nominal value or price [s. 165, ills. (b) and (c), I.P.C.] बट्टा ; छूट (डिस्काउन्ट) ; मितिकाटे पर भुगतान करना

discount allowed : अनुज्ञात बट्टा

discount column : बट्टा स्तंभ

discount on issue of debentures : डिबेंचर निगमों पर बट्टा

discount on issue of shares : शेयर निर्गमों पर बट्टा

discount on purchases : क्रय बट्टा

discount on sales : विक्रय बट्टा

discount on treasury bills : [s. 2(7)(b)(ii), Interest-tax Act] राज हंडियों पर बट्टा ; खजाना हंडियों पर बट्टा

discounted value : [sch. 3, r. 13.26 Railway Establishment Code] मितिकाटा मूल्य

discounting bills of exchange : to purchase at a certain deduction or discount, bills of exchange [s. 130, ill. (a), Indian Contract Act] विनिमयपत्रों का मितिकाटे पर भुगतान करना

discourage : to deprive of courage or confidence निरुत्साहित करना

discouraging service, delaying or : सेवा का किया जाना विलंबित करना या निरुत्साहित करना

discover : 1. to find out; to detect the presence of पता चलाना ; 2. to make known प्रकट करना

discovered subsequently : [art. 100(2), Const.] बाद में पता चला

discovery : 1. making known; disclosure by a party to an action at the instance of the other party, of facts or documents necessary to maintain his own title [art. 142(2), Const.] प्रकटीकरण ; 2. finding out पता चलाना ; 3. being found out पता चलना

discovery and inspection : [s. 131(1)(a), Income-tax Act] प्रकटीकरण और निरीक्षण

discovery by interrogatories : परिप्रश्नों द्वारा प्रकटीकरण

discovery of documents : दस्तावेजों का प्रकटीकरण

discovery of evidence : साक्ष्य का पता चलना

discovery of new and important matter : नई और महत्वपूर्ण बात का पता चलना

discrepancy : difference फर्क

discrete : [Verification Annex., pt. 1, art. 4, Chemical Weapons Convention Act] विविक्त

discrete organic chemical : [s. 7(2), Chemical Weapons Convention Act] विविक्त कार्बनिक रसायन

discretion : 1. the power to decide within the limits allowed by positive rules of law as to punishments, remedies or costs and generally to regulate matters of procedure and administration विवेकाधिकार ; 2. discernment of what is right and proper [art. 136(1), Const.] विवेक

discretion, in his : स्वविवेकानुसार

discretion of the court : न्यायालय का विवेक

discretion reposed in the registering officer : [s. 69(1)(e), Registration Act] रजिस्ट्रीकर्ता आफिसर में निहित विवेक

discretionary : pertaining to or left to discretion वैवेकिक

discretionary fund : वैवेकिक निधि

discretionary grant : वैवेकिक अनुदान

discretionary power : power of free decision or choice within certain legal bounds वैवेकिक शक्ति

discriminate against : [art. 15(1), Const.] के विरुद्ध विभेद करना

discrimination : [art. 23(2) and art. 303(1), Const.] विभेद

discriminatory : विभेदकारी

discuss : to exchange views or information चर्चा करना ; विचार-विमर्श करना

discussion : [art. 113(1), Const.] चर्चा

disease : a condition of the body, or some part or organ of the body, in which its functions are disturbed, or deranged [s. 3(2)(a)(i), Mica Mines Labour Welfare Fund Act] रोग

Disease Investigation Officer (Poultry) : रोग अनुसंधान अधिकारी (मुर्गीपालन)

diseases and disorders : [sch., item 11, Drugs and Magic Remedies (Objectionable Advertisement) Act] रोग और विकार

disentitle : to deprive of title [s. 5, Indian Evidence Act] निर्हकित करना ; हक से वंचित करना

disentitle a document to be registered : [s. 22(2), Registration Act] दस्तावेज की रजिस्ट्री का हक जाता रहना

disfavour : unfavourable regard; dislike; disapproval; an act or expression of dislike or ill-will अननुग्रह

disfigure : to mar the figure or appearance of ; to deform विदूष करना ; विदूषित करना

disfigurement : [sch. 1, pt. 1, item 5, Workmen's Compensation Act] विदूषिता ; [art. 49, Const.] विदूषण

disfigurement, facial : [sch., Personal Injuries (Compensation Insurance) Act] चेहरे की विदूषिता

disgrace : loss of grace of honour [s. 2(2)(b), Navy Act] कलंक

disgraceful : shameful; having a stigma [s. 9, ill. (b), Indian Evidence Act] निकृष्ट ; [s. 46(a), Air Force Act] कलंकास्पद, अपकीर्तिकर

disgraceful conduct : shameful behaviour [s. 9, ill. (b), Indian Evidence Act] निकृष्ट आचरण ; [s. 46(a), Air Force Act] कलंकास्पद आचरण, अपकीर्तिकर आचरण

disguise : garb used to conceal identity भेष बदलने की वस्तु

disgusting : अरुचिकर ; विरुचिकर

dish antenna : [s. 8(1), Cable Television Networks (Regulation) Act] डिश एंटीना

disharmony : [s. 153A(i)(d), I.P.C.] असौहार्द्र

dishonest : wanting in honesty बेईमान

dishonest abstraction : [s. 39, Indian Electricity Act] बेईमानी से निकालना

dishonest misappropriation of property : [s. 320(2), table. Cr. P.C.] संपत्ति का बेईमानी से दुर्विनियोग

dishonest removal : [s. 421, I.P.C.] बेईमानी से अपसारण ; बेईमानी से हटा ले जाना

dishonestly : with a dishonest act बेईमानी से

dishonestly breaking open : [sch., ch. XVII, item 461, Cr. P.C.] बेईमानी से तोड़कर खोलना

dishonestly receiving stolen property : [sch., ch. XVII, item 411, Cr. P.C.] चुराई हुई संपत्ति को बेईमानी से प्राप्त करना

dishonesty : lack of probity; disposition to deceive; a dishonest act बेईमानी

dishonour : 1. the reverse of honour [s. 355, I.P.C.] अनादर ; 2. to refuse to honour a bill of exchange [s. 91, Negotiable Instruments Act] अनादर करना ; अनादरण

dishonour by non-acceptance : [s. 8(1)(c), Notaries Act] अप्रतिग्रहण द्वारा अनादर

dishonour by non-payment : असंदाय द्वारा अनादर

dishonour of bill of exchange : [sch., pt. 1, item 24, Commercial Documents Evidence Act] विनिमयपत्र का अनादरण

dishonour, notice of : अनादरण सूचना

dishonour of cheque : चेक का अनादर

dishonour of the instrument : [s. 45(1)(b), Sale of Goods Act] लिखत का अनादरण

dishonour the bill at maturity : [s. 130, ill. (b), Indian Contract Act] विनिमयपत्र को उसके परिपक्व होने पर अनादृत कर देना

dishonoured : अनादृत हो जाना ; अनादृत कर देना

dishonoured bill of exchange : a bill of exchange not honoured or accepted अनादृत विनिमयपत्र

dishonoured cheque : अनादृत चेक

dishonoured foreign bill : अनादृत विदेशी विनिमयपत्र

disinclination : want of inclination or liking अनिच्छा

disinfect : रोगाणुनाशित करना ; संक्रामक रोगाणुओं से मुक्त करना

disinfectant : विसंक्रामक ; रोगाणुनाश ; रोगाणुनाशी

disinfection : [s. 5(1), Destructive Insects and Pests Act] विसंक्रामण

disinfection of carriages : [s. 47(1)(d), Indian Railways Act] डिब्बों का विसंक्रामण

disinfestations : freeing from infesting insects, rodents or other small animals निर्दूषण

disinter : [s. 176(3), Cr. P.C.] बाहर निकालना ; खोदकर निकालना

disinterested judge : हितरहित न्यायाधीश

disinterred, to be : [s. 11, Coroners Act] खोदकर निकाला जाना

disinvestment : [s. 27B(1)(a), M.R.T.P. Act] अपविनिधान

diskette : [s. 20B(2), Small Industries Development Bank of India Act] डिस्कट

dislocation : displacement, especially displacement of a bone from its natural position in the joint विसंधान ; [s. 13, second prov., Motor Transport Workers Act] अस्तव्यस्त हो जाना ; स्खलन

disloyalty : the quality of being disloyal; now especially violation of allegiance or duty to one's Sovereign, State or government [s. 124A, expln. 1, I.P.C.] अभक्ति

dismantle : to disassemble खोल डालना

dismiss : 1. to send away or remove from office, employment or position पदच्युत करना ; 2. to reject खारिज करना

dismiss the appeal : [s. 384(1), Cr. P.C.] अपील को खारिज करना

dismiss with costs : खर्चों के सहित खारिज करना ; खर्चों सहित खारिज करना

dismissal : 1. the action of dismissing; deprivation of office, dignity or position पदच्युत करना ; 2. the fact or state of being dismissed पदच्युति ; 3. rejection खारिजी ; खारिज किया जाना

dismissal for default : [s. 2(2)(b), C.P.C.] व्यतिक्रम के लिए खारिज करना

dismissal from the ship to which the offender belongs : [s. 81(h), Navy Act] अपराधी जिस पोत का है उससे उसकी पदच्युति

dismissal of suit : वाद का खारिज किया जाना ; वाद की खारिजी

dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State : [art. 311, Const.] संघ या राज्य के अधीन सिविल हैसियत में नियोजित व्यक्तियों का पदच्युत किया जाना, पद से हटाया जाना या पंक्ति में अवनत किया जाना

dismissal with disgrace : सकलंक पदच्युति

disobedience : the action of disobeying; the fact of being disobedient अवज्ञा

disobedience to order : आदेश की अवज्ञा

disobey : to refuse or neglect to obey; to transgress or violate the commands or orders of अवज्ञा करना

disobey summons : [s. 17, Coroners Act] समन की अवज्ञा करना

disorder : 1. wrong order अव्यवस्था ; विच्छेदखलता ; 2. disturbance उपद्रव ; 3. an ailment; disease (usually weaker than disease and not implying structural change) विकार

disorderly behaviour : [sch., item 15, Fort William Act] विच्छेदखल व्यवहार

disorderly conduct : [s. 131, Representation of the People Act, 1951] विच्छेदखल आचरण

disorderly persons : [s. 9, Sarais Act] उपद्रवी व्यक्ति

disown : to refuse to recognise; to disclaim अन्-अंगीकरण करना ; अन्-अंगीकृत करना

disparagement : matter which is intended by its publisher to be understood or which is reasonably understood to cast doubt upon the existence or extent of another's property or upon its quality. If it disparaged also his reputation directly or indirectly then an action for defamation will also lie अपकथन

disparity : असमानता

dispauper : to disqualify one from filing or maintaining a suit etc. in forma pauperis, i.e., without payment of court fees निरकिंचन करना

dispaupered, order to be : निरकिंचन करने के लिए आदेश देना

dispensary : a place where medicines are dispensed [s. 275, I.P.C.] औषधालय (डिस्पेंसरी)

dispense justice : न्याय करना

dispense with : to exempt, excuse from doing something; to relax or set aside the obligation अभिमुक्ति प्रदान करना ; अभिमुक्ति देना ; अभिमुक्त करना ; अभिमोचन करना

dispense with an employee : [s. 47(1), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] कर्मचारियों को सेवोन्मुक्त करना

dispense with normal procedure : सामान्य प्रक्रिया को त्याग देना

dispense with the personal attendance : [s. 115, Cr. P.C.] वैयक्तिक हाजिरी से अभिमुक्ति देना

dispense with the proof : साबित किए जाने से अभिमुक्ति दे देना

dispensed with or excused, unless : जब तक अभिमुक्ति या माफी न दे दी गई हो

dispenser : औषध वितरक

dispensing : [s. 3(f), Drugs and Cosmetics Act] नुस्खा बनाना

dispensing of drugs : [s. 3(b), Pharmacy Act] औषधि योजन

disparaging : [s. 36A(1)(x), M.R.T.P. Act] अवमानना करना; [s. 2(1)(r)(1)(x), Consumer Protection Act] अपकथन करना

dispersal officer : विसर्जन अधिकारी

disperse : (intransitive) to scatter in all directions; to go different ways; to scatter बिखर जाना ; (transitive) to break up from an assembled state; to scatter in all the directions बिखेरना ; तितर-बितर होना

displaced : ousted or removed from its place or position विस्थापित

displaced insurer : [sch. 1, part B, para 5 (firstly), Life Insurance Corporation Act] विस्थापित बीमाकर्ता

display : exhibition संप्रदर्शन ; प्रदर्शन ; to exhibit संप्रदर्शित करना; प्रदर्शित करना

display advertisement : प्रदर्शन विज्ञापन

display cowardice : कायरता प्रदर्शित करना

displaying : [s. 2, expln. 4(l), Prevention of Insults to National Honour Act] प्रदर्शन करना

displeasure : the fact or feeling of being displeased or offended अग्रसाद ; अप्रसन्नता

disponer : व्ययक्त

disposal : 1. the action of disposing of i.e., settling or definitely dealing with (a case) निपटान ; निपटाना ; being disposed of निपटाया जाना ; निपटारा ; 2. the action of disposing of i.e., transferring into new hands or getting done with [art. 49, Const.] व्ययन

disposal by confiscation : अधिहरण द्वारा व्ययन

disposal by delivery : परिदान करके व्ययन

disposal by destruction : विनाश द्वारा व्ययन

disposal liaison cells : निपटान संपर्क सैल

disposal of appeal : [art. 145(3), Const.] अपील का निपटारा

disposal of business : काम निपटाना

disposal of property : संपत्ति का व्ययन

disposal of the case : मामले को निपटाना

disposal of the dead : [s. 3(2), Manoeuvres, Field Firing and Artillery Practice Act] मृतकों की अंत्येष्टि

disposal of the suit at the first hearing : पहली सुनवाई में वाद का निपटारा

disposal officer : निपटान अधिकारी

dispose : 1. to transfer into new hands as by settling [s. 133(1), Cr. P.C.] व्ययनित करना ; व्ययन करना ; 2. to get done with; to settle a matter finally or definitely निपटाना ; 3. to arrange a matter व्यवस्था करना

dispose of an appeal : अपील निपटाना

disposing power : power to dispose of [s. 60(1), C.P.C.] व्ययन शक्ति ; [s. 2(1)(d), Provincial Insolvency Act] व्ययन करने की शक्ति

disposition : 1. the action of disposing of [s. 91, expln. 1, Indian Evidence Act] व्ययन ; 2. the complex of attitudes, proclivities and responses conditioning conduct [s. 55, expln., Indian Evidence Act] स्वभाव ; प्रवृत्ति

disposition for value : मूल्यार्थ व्ययन

disposition, general : general bent of mind; general inclination साधारण प्रवृत्ति ; साधारण स्वभाव

disposition of land : [s. 3, Waste Lands (Claims) Act] भूमि का व्ययन

disposition of property : संपत्ति का व्ययन

disposition, prior : a disposition earlier in time or higher in order of preference [s. 27, T.P. Act] पूर्विक व्ययन

disposition, ulterior : परतर व्ययन

dispossess : to put out of possession [s. 6(2)(a), Specific Relief Act] बेकब्जा करना ; to be put out of possession बेकब्जा होना

dispossession : 1. the action of dispossessing बेकब्जा करना ; 2. the state of being dispossessed बेकब्जा होना

disproof of charges : [s. 131, Navy Act] आरोपों को नासाबित करना

disproof of title : [s. 23(1), Provincial Small Cause Courts Act] हक का नासाबित किया जाना

disproportion : the condition of being out of proportion [s. 148(3), Indian Evidence Act] अनुपात

disprove : to prove to be false or erroneous [s. 4, Indian Evidence Act] नासाबित करना

disprove the pauperism : अकिंचनता को नासाबित करना

dispute : an argumentative contention; a controversy or contest विवाद ; विवाद करना ; विरोध करना

dispute, matter in : something which is the subject matter of some controversy [s. 20, Indian Evidence Act] विवादग्रस्त विषय; [Or. 14, r. 6(c), C.P.C.] विवादग्रस्त बात

Dispute Redressal Mechanism : [s. 20, hdg., Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] विवाद समाधान तंत्र

dispute the claim : [s. 61(1), Copyright Act] दावे का विरोध करना

disputed amount : [s. 143(2)(b), prov., Income-tax Act] विवादग्रस्त रकम

disputed proof : [s. 71(1)(c), Presidency-towns Insolvency Act] विवादग्रस्त सबूत

disputing parties : [s. 3, Obstruction in Fairways Act] विवाद के पक्षकार

disqualification : [s. 13(2)(a), Industrial Finance Corporation Act] निरर्हता

disqualification, suffer : [s. 12, Probation of Offenders Act] निरर्हता से ग्रस्त होना ; निरर्हताग्रस्त होना

disqualifications for membership : [art. 102, margin and art. 191, margin, Const.] सदस्यता के लिए निरर्हताएं

disqualified : rendered unqualified or unfit निरहित होना

disqualify : निरहित करना

disrating : reducing to a lower rating, rank or class रैंक में अवनत करना

disregard : 1. neglect; treating of something of unimportance अवहेलना ; 2. to pay no attention to अवहेलना करना ; [s. 23(2), prov., Income-tax Act] हिसाब में नहीं लेना

disregard, contumacious : disregard exhibiting contumacy धृष्टतापूर्ण अवहेलना ; धृष्टतापूर्ण अवज्ञा

disrepair, in : [s. 45(c), Arms Act] बेमरम्मती

disrepute : [s. 10A(1), Commissions of Inquiry Act] बदनामी

disrepute, bring into : [s. 10A(1), Commissions of Inquiry Act] बदनाम करना ; बदनामी करना

disrespect : अनादर

disrupt : to break apart; preventing normal continuance of विच्छिन्न करना ; विभाजन करना

disrupted, family is : [s. 283, Income-tax Act] कुटुंब विभाजित हो जाता है

disruptionist : [s. 2(1)(c), TADA (Prevention) Act] विध्वंसकारी

disruptive : [s. 8(1)(g), Representation of the People Act, 1951] विध्वंसकारी ; [s. 2(d), Terrorist and Disruptive Activities (Prevention) Act] विध्वंसक

disruptive activity : [long title, Terrorist and Disruptive Activities (Prevention) Act] विध्वंसक क्रियाकलाप

dissection room assistant : विच्छेदन कक्ष सहायक

disseminate : to sow or scatter abroad; to propagate; to diffuse [s. 108(1)(i), Cr. P.C.] फैलाना ; प्रसार करना ; [s. 9(1)(i), Haj Committee Act] प्रसार करना

disseminate information : [s. 9(a), Haj Committee Act] जानकारी का प्रसार करना

disseminating seditious matters : [s. 108, margin, Cr. P.C.] राजद्रोहात्मक बातें फैलाना

dissemination : the action of disseminating or scattering widely फैलाना ; प्रसार ; प्रसारण

dissemination of the knowledge : [s. 5(1), North-Eastern Hill University Act] ज्ञान का प्रसारण

dissent : 1. disagreement with an opinion विसम्मति ; 2. to disagree with or object to an action विसम्मत होना ; विसम्मति प्रकट करना

dissent, note of : विसम्मति टिप्पण

dissentient : one who dissents भिन्न राय रखने वाला ; विसम्मत

dissentient member : [s. 17(7), Companies Act] भिन्न राय रखने वाला सदस्य

dissenting judgment : [art. 145(5), Const.] विसम्मत निर्णय ; विसम्मत निर्णय

dissenting shareholder : [s. 395(3), Companies Act] विसम्मति प्रकट करने वाला अंशधारी

disservice : the rendering of an ill service or ill turn, injury or detriment [s. 161, I.P.C.] अपकार

dissipated habits : अपव्ययी आदतें

dissipation of assets : [s. 24(1), Air Corporations Act] आस्तियों का अपव्यय

dissociate : to separate from society or association of any kind [s. 4(2), Trade Unions Act] अलग करना

dissolution : the relaxation of any tie, bond or binding power; the breaking up of any constituted body of persons विघटन ; समाप्ति

dissolution of council : [s. 13(3), Chartered Accountants Act] परिषद् का विघटन

dissolution of marriage : [s. 14(1), Hindu marriage Act] विवाह का विघटन

dissolution of partnership : [s. 19(o), Presidency Small Cause Courts Act] भागीदारी का विघटन

dissolve : [s. 11(1), Coir Industry Act] विघटित करना ; [art. 85(2)(b), Const.] विघटन करना ; समाप्त करना

dissolve the association : [s. 16(4), Trade and Merchandise Marks Act] सहयोजन समाप्त करना

dissolving the injunction, order : व्यादेश को विघटित करने वाला आदेश ; व्यादेश को समाप्त करने वाला आदेश

dissuade from disclosing fact : [s. 438(2)(ii), Cr. P.C.] तथ्य को प्रकट न करने के लिए मनाना

dissuade from giving his vote : अपना मत न देने के लिए मनाना

dissuade the public from entering forces : [s. 2(a), Criminal Law Amendment Act, 1938] जनता को बलों में प्रवेश न करने के लिए राजी करना

dissuasion from enlistment : [s. 2(a), Criminal Law Amendment Act, 1938] नाम न लिखाने के लिए राजी करना

distal to : situated away से दूर

distance education system : [s. 2(e), Indira Gandhi National Open University Act] दूर-शिक्षा पद्धति

distillate gasoline : [s. 2(m), Oil Industry (Development) Act] आसुत गैसोलीन

distillation product : आसवन उत्पादन

distilled : obtained or produced by distillation आसुत

distillery : works where distilling is carried on आसवनी

distillery Inspector : आसवनी निरीक्षक

distilling : आसवन

distinct : not confounded with each other or with something else; possessing differentiating characteristics; different in quality or kind; not like सुभिन्न ; सुस्पष्ट ; विशेष

distinct claim : सुभिन्न दावा

distinct consideration : [s. 28, Indian Stamp Act] सुभिन्न प्रतिफल

distinct language : [art. 29(1), Const.] विशेष भाषा

distinction : 1. the mark or indication of special honour or regard; special honour or regard; worthiness or fitness for special or profession of honour or recognition विशिष्टताएं ; सम्मान ; [s. 6(1)(i), Institutes of Technology Act] विशिष्ट ; उपाधि ; 2. the act of distinguishing a difference [3rd sch., art. 16, Geneva Conventions Act] विभेद

distinction, academic : विद्या संबंधी उपाधि

distinction, adverse : [3rd sch., art. 16, Geneva Conventions Act] प्रतिकूल विभेद

distinctive : [s. 9(3), Trade and Merchandise Marks Act] सुभिन्न ; सुस्पष्ट

distinctive character of the trade mark : [s. 10(1), Trade and Merchandise Marks Act] व्यापार चिह्न का सुभिन्न स्वरूप

distinctive colour scheme : सुस्पष्ट रंजन स्कीम ; सुस्पष्ट रंग स्कीम

distinctive headings : [s. 165(3)(c), Companies Act] सुभिन्न शीर्षक

distinctive mark : [s. 9(1)(e), Trade and Merchandise Marks Act] सुभिन्न चिह्न

distinctiveness : [ss. 9(2) and 103(1), Trade and Merchandise Marks Act] सुभिन्नता

distinctly : in a distinct manner सुभिन्नतः ; सुस्पष्टतया ; सुस्पष्टतः

distinctly specified : [Or. 6, r. 6, C.P.C.] स्पष्टतः विनिर्दिष्ट

distinguish : [art. 112(2), Const.] भेद करना

distinguished : 1. differentiated from other सुभिन्न किए गए ; individually distinct सुभिन्न ; 2. noted; eminent विशिष्ट ; प्रख्यात ; [sch., item 24(1), Aligarh Muslim University Act] विशिष्टता प्राप्त

distinguished historians : [s. 5(f), Rampur Raza Library Act] प्रख्यात इतिहासकार

distinguished jurist : [art. 124(3)(c), Const.] पारंगत विधिवेत्ता

distinguished service : विशिष्ट सेवा

distinguishing items : [sch. II, part 12, item 24(2)(a), Companies Act] हर मद को अलग-अलग दिखाते हुए

distinguishing mark : सुभेदक चिह्न

distort : [s. 5B(1A), Cinematograph Act] विकृत करना

distrain : to seize by force [s. 19(xii), Court fees Act] करस्थम् करना

distrain or arrest the vessel : जलयान करस्थम् या बंदी बनाना

distrain the movable property : [3rd sch., Presidency Small Cause Courts Act] जंगम संपत्ति का करस्थम् करना

distrainted property : [65, Presidency Small Cause Courts Act] करस्थम् की हुई संपत्ति

distraint : the action of distraining; distress करस्थम्

distraint and sale : [3rd sch., Income-tax Act] करस्थम् और विक्रय

distress : 1. anguish or affliction affecting the body, spirit or community कष्ट ; 2. the legal seizure and detention of chattel to satisfy out of the proceeds of its sale, some debt or claim, especially unpaid rent करस्थम् 3. [s. 9(1)(iii), Haj Committee Act] संकटग्रस्त

distress and sale of movable property : [s. 42(1), Manipur (Hill Areas District Councils Act] जंगम संपत्ति का करस्थम् और विक्रय

distress, bodily : [s. 16(2)(b), Indian Contract Act] शारीरिक कष्ट

distress, damage caused by : [s. 63, Presidency Small Cause Courts Act] करस्थम् से कारित नुकसानी

distress damage feasant : this is an ancient form of extra-judicial redress. The phrase means the distraint of things doing damage. This right can be exercise by an occupier of land with reference to cattle or other things which go on his land and cause damage there. He can distraint and keep them as security of pledge for payment of compensation for the injury done by them. The distraint is usually of cattle but is not confined to them and extends to all the chattels animate and inanimate नुकसान पूर्ति करस्थम्

distress, mental or bodily : मानसिक या शारीरिक कष्ट

distress or arrest : करस्थम् या गिरफ्तारी

distressed circumstances : दीन अवस्था

distributable : [art. 274(1), Const.] वितरणीय

distributable in fractions : [sch. 1, table A, interpretation 97(2)(a), Companies Act] भागों में वितरणीय

distributable profits : [s. 2(c), Companies (Temporary Restrictions and Dividends) Act] वितरण योग्य लाभ

distributory : [s. 13, Damodar Valley Corporation Act] वितरक-नदी

distribute : to deal out or bestow in portions or shares among many वितरण करना ; वितरित करना

distribute and market : वितरण और विपणन करना

distribute prizes taken in war : [s. 1, Indian Trusts Act] युद्ध में पकड़े गए प्राइजों का वितरण करना

distributed assets : [s. 19, expln., Estate Duty Act] वितरित आस्तियां

distributing licensee : [sch., item (ix)(1), Indian Electricity Act] वितरक अनुज्ञप्तिधारी

distributing main : [s. 2(e), Indian Electricity Act] वितरण मेन

distributing the estate : संपदा का वितरण करना

distribution : the action of distributing वितरण

distribution and allocation of work : [s. 8, Gift-tax Act] काम का वितरण और आबंटन

distribution by way of dividends or profits : [s. 155(5)(ii)(a),

Income-tax Act] लाभांशों या लाभों के रूप में वितरण

distribution expenses : वितरण व्यय

distribution of assets : आस्तियों का वितरण

distribution of dividend : लाभांश का वितरण

distribution of electricity : [s. 2(18), expln. 2, Income-tax Act] विद्युत का वितरण

distribution of goods : माल वितरण

distribution of the business of the court : [s. 10, Presidency Small Cause Courts Act] न्यायालय के कार्य का वितरण

distribution officer : [s. 32, expln., Indian Succession Act] वितरण अधिकारी

distributive shares : [s. 32, expln., Indian Succession Act] वितरणीय अंश

distributor : [s. 10(2)(f), Indian Power Alcohol Act] वितरक

district : portion of territory marked off of defined for some special administrative or official purpose; a division or sub-division of a province or presidency जिला

district administration : जिला प्रशासन

District Auditor : जिला संपरीक्षक

District Collector : जिला कलक्टर

District Controller of Stocks : जिला भंडार नियंत्रक

District Council : [s. 194A(2)(b), Income-tax Act] जिला परिषद्

District Court : [s. 2(4), C.P.C. and s. 2(14), Companies Act] जिला न्यायालय

District Delegate : [s. 265(2), Indian Succession Act] जिला प्रतिनिधि

District Demanding Officer : जिला मांग अधिकारी

District Development Board : जिला विकास बोर्ड

District Development Officer : जिला विकास अधिकारी

district forum : [s. 2(h), Consumer Protection Act] जिला पीठ

District Information Officer : जिला सूचना अधिकारी

District Inspector of Schools : जिला विद्यालय निरीक्षक

District Judge : जिला न्यायाधीश

District Judges, appointment of : [art. 233, Const.] जिला न्यायाधीशों की नियुक्ति

District Magistrate : जिला मजिस्ट्रेट

District Manager (Telephones) : जिला प्रबंधक (टेलीफोन)

District Officer : जिला अधिकारी

District Supply Officer : जिला पूर्ति अधिकारी

District Traction Power and Traction Controller : जिला कर्षण शक्ति तथा कर्षण नियंत्रक

District Treasury : जिला खजाना

District Veterinary Officer : जिला पशु चिकित्सा अधिकारी

disturb : to agitate and destroy (quiet etc.) विक्षुब्ध करना ; विघ्न डालना

disturb the public tranquillity : disturbing the calmness or serenity concerning the people as a whole [s. 107(1), Cr. P.C.] लोक प्रशांति विक्षुब्ध करना ; [s. 153A(1)(b), I.P.C.] लोक प्रशांति में विघ्न डालना

disturbance : 1. the interruption of tranquillity or of a regular proceeding or of a settled condition विघ्न; 2. public commotion; violent agitation in the body politic उपद्रव

disturbance of easement : सुखाचार में विघ्न

disturbance of incorporeal rights in immovable property : of such rights, easements form an important class and a disturbance of them is spoken of as a nuisance. In the mediaeval common law many other incorporeal rights like franchises of ferry, market or fishery offices and corrodies were protected by the action on the case of nuisance स्थावर संपत्ति में अमूर्त अधिकारों में विघ्न

disturbance of possession : in an action of trespass the plaintiff has to prove that his possession was disturbed by the defendant. The disturbance of possession may be (a) by entry of the defendant on the property, (b) by his remaining on it after any licence or permission to remain was cancelled (c) by any physical injury to the property or placing inanimate things on it (d) by entry of the defendant's cattle on the property कब्जे में विघ्न

disturbance of public order : [s. 268(2)(b), Cr. P.C.] लोक-व्यवस्था में विघ्न

disturbance of public peace : [s. 151, I.P.C.] लोक शांति में विघ्न

disturbance, stir up : [s. 62, Navy Act] उपद्रव पैदा करना

disturbed area : [s. 14A(1), National Security Act] विक्षुब्ध क्षेत्र

disuse : [s. 303 expln. 3(ii), Companies Act] काम में न लाना

ditto : the above; the same यथोक्त

diverse enactments : [long title, Acting Judges Act] विविध अधिनियमितियां

diversify : [1st sch., 1(a), Indira Gandhi National Open University Act] विविध प्रकार का बनाना

diversion : 1. the turning aside (of any person or thing), from any course, object or occupation; a turning aside of one's course or attention; deviation ; deflexion [sch. I, app. A, form No. 27(4), C.P.C.] मोड़ा जाना ; मोड़ ; 2. the act or an instance of diverting from one course or use to another [s. 18AA(1)(a), Industries (Development and Regulation) Act] अपयोजन 3. in reference with amusement [s. 2(k), Delhi Police Act] मनोविनोद

diversion of funds : [s. 18AA(1)(a), Industries (Development and Regulation) Act] निधियों का अपयोजन

diversion of way : पथांतर

diversities : [art. 51A(e), Const.] भेदभाव ; विविधता

divert : to turn aside from its direction or course; to deviate मोड़ना ; दूसरे मार्ग पर लगाना ; अपयोजन

divest : to take away (property etc. vested in any one) [preamble, Religious Endowments Act] निर्निहित करना

divesting : [s. 17(2)(xa), Registration Act] निर्निहित करना ; [s. 11(1), Estate Duty Act] निर्निहितीकरण

divide : to separate into parts विभाजित करना ; to distribute among a number विभक्त करना

divided, court is equally : न्यायालय राय में बराबर बंटा है

divided in opinion : राय में बंटे हुए

divided into lots : लाटों में विभाजित

dividend : a share or portion of any sum of money, especially profit of a joint stock company, to be divided amongst a number of persons, the shareholders लाभांश ; [ss. 69, 71 and 72, Presidency towns Insolvency Act] भागदेय ; भागांश

dividend appropriation account : लाभांश विनियोजन लेखा

dividend book : लाभांश बही

dividend, deferred : आस्थगित लाभांश

dividend earnings : लाभांश अर्जन

dividend equalisation fund : लाभांश समानीकरण निधि

dividend, final : अंतिम लाभांश

dividend, free of tax : कर मुक्त लाभांश

dividend income : [s. 8, Income-tax Act] लाभांश आय

dividend, interim : अंतरिम लाभांश

dividend, less tax : दत्तकर लाभांश

dividend on preference shares : [s. 80B(2), Income-tax Act] अधिमान शेरों पर लाभांश

dividend, paid : संदत्त लाभांश

dividend, preference : अधिमानी लाभांश

dividend rates : लाभांश दरें

dividend, received : प्राप्त लाभांश

dividend, unclaimed : अदावाकृत लाभांश

dividend warrant : लाभांश अधिपत्र

dividends and profits : लाभांश तथा लाभ

divine displeasure : displeasure of or pertaining to God दैवी अप्रसाद

divisible net proceeds : विभाज्य शुद्ध आगम

divisible pool : विभाज्य पूल

divisible profits : विभाज्य लाभ

division : 1. the action of dividing or state of being divided into parts विभाजन ; 2. a portion खंड ; प्रभाग ; डिवीजन ; 3. a portion of a country as marked for some political, administrative or other purpose खंड

division bench : a court comprised of two or more judges and which is not a full bench खंड न्यायपीठ

division commander : डिवीजन कमांडर

division court : [art. 145(2), Const.] खंड न्यायालय (डिवीजन कोर्ट)

division of time : [s. 340(1), Indian Succession Act] समय का अंतराल

Divisional Accountant : प्रभागीय लेखाकार

Divisional Accounts Officer : प्रभागीय लेखा अधिकारी

Divisional Audit Officer : प्रभागीय संपरीक्षा अधिकारी

Divisional Boiler Maker : प्रभागीय बायलर मेकर

Divisional Boiler Maker Chargeman : प्रभागीय बायलर मेकर कार्यक्षक

Divisional Cash Chest : प्रभागीय रोकड़ तिजोरी

Divisional Cashier : प्रभागीय रोकड़िया

Divisional Clerk : प्रभागीय लिपिक

Divisional Commercial Inspector : प्रभागीय वाणिज्य निरीक्षक

Divisional Commercial Officer : प्रभागीय वाणिज्य अधिकारी

Divisional Commercial Superintendent : प्रभागीय वाणिज्य अधीक्षक

Divisional Development Council : प्रभागीय विकास परिषद्

Divisional Electrical Engineer : प्रभागीय बिजली इंजीनियर

Divisional Electrical Engineer (Development) : प्रभागीय बिजली इंजीनियर (विकास)

Divisional Electrical Engineer (General) : प्रभागीय बिजली इंजीनियर (सामान्य)

Divisional Electrical Engineer (Overhead Equipment) : प्रभागीय बिजली इंजीनियर (ऊपरी उपस्कर)

Divisional Electrical Engineer (Railway Store) : प्रभागीय बिजली इंजीनियर (रेल भंडार)

Divisional Engineer : प्रभागीय इंजीनियर

Divisional Fire Officer : प्रभागीय अग्निशमन अधिकारी

Divisional Forest Officer : प्रभागीय वन अधिकारी

Divisional Inspector : प्रभागीय निरीक्षक

Divisional Judge : a judge incharge of a division, or having jurisdiction over a division खंड न्यायाधीश

Divisional Manager : प्रभागीय प्रबंधक

Divisional Mechanical Engineer : प्रभागीय यांत्रिक इंजीनियर

Divisional Medical Officer : प्रभागीय चिकित्सा अधिकारी

Divisional Office : [s. 32, Life Insurance Corporation Act] खंड कार्यालय

Divisional Operating Superintendent : प्रभागीय प्रचालन अधीक्षक

Divisional Safety Officer : प्रभागीय सुरक्षा अधिकारी

Divisional Signal and Telecommunication Engineer : प्रभागीय सिगनल और दूरसंचार इंजीनियर

Divisional Signal and Telecommunication Engineer (Construction) : प्रभागीय सिगनल और दूरसंचार इंजीनियर (निर्माण)

Divisional Signal and Telecommunication Engineer (Headquarters) : प्रभागीय सिगनल और दूरसंचार इंजीनियर (मुख्यालय)

Divisional Superintendent : प्रभागीय अधीक्षक

Divisional Traffic Manager : प्रभागीय यातायात प्रबंधक

divisions, geographical : भौगोलिक प्रभाग

divisions of time : समय के प्रभाग

divorce : विवाह-विच्छेद

divorce a mensa et toro : [s. 4, Indian Divorce Act] सहवास विच्छेद

divorced : विच्छिन्न विवाह

divorcee : विच्छिन्न विवाह व्यक्ति/पुरुष/स्त्री

divulge : 1. to disclose; to reveal [s. 17E(11), Indian Criminal Law Amendment Act and s. 44, Chemical Weapons Convention Act] प्रकट करना

divulging the contents : [s. 247(5)(ii), prov., Companies Act] विषय वस्तुओं का प्रकट किया जाना

do equity : साम्या बरतना

do injury : क्षति पहुंचाना

dock : a space or waterway between two piers or wharves, as for receiving a ship while in port डॉक

dock certificate : [sch., pt. II, item 3, Commercial Documents Evidence Act] डॉक प्रमाणपत्र

dock charge and duty : डॉक प्रभार और शुल्क

Dock Labour Board : डॉक श्रम बोर्ड

dock receipt : [sch., pt. II, item 3, Commercial Documents Evidence Act] डॉक रसीद

dock warrant : an instrument issued by a dock owner or company in favour of a person specified by the owner of the goods warehoused in dock, and entitling such person to take possession of the goods डॉक वारंट

dock worker : डॉक कर्मकार

docker : गोदी मजदूर ; डॉक मजदूर

dockyard : a storage place for naval stores or timber for ship building with facilities for building or repairing ships डाकयार्ड

dockyard labour : डॉकयार्ड श्रमिक

doctor : डाक्टर

doctorate degree : डाक्टरेट की उपाधि

doctrinaire : of or relating to a doctrinaire, devoted to an idealistic programme, especially of government सिद्धांतवादी; मतवादी

doctrinal development : सैद्धांतिक विकास

doctrine, legal : विधिगत सिद्धांत ; विधिक सिद्धांत

doctrine of bona vacantia : स्वामीविहीनता का सिद्धांत

doctrine of eclipse : an existing law inconsistent with a fundamental right though becomes inoperative from the date of the commencement of the Constitution is not dead altogether ग्रसन का सिद्धांत ; तिरोहित (होने) रहने का सिद्धांत

doctrine of frustration : [s. 56, Indian Contract Act] विफलिकरण का सिद्धांत

doctrine of harmonious construction : a law should be so interpreted as to give effect to all its parts and the presumption should be that no conflict or repugnancy was intended between the various provisions of the Statute सामंजस्यपूर्ण अर्थान्वयन का सिद्धांत

doctrine of implied powers : विवक्षित शक्ति का सिद्धांत

doctrine of issue estoppel : विवाद्यक विबंध का सिद्धांत

doctrine of lost grant : विनष्ट अनुदान का सिद्धांत

doctrine of occupied field : pre-empted field स्थान भरे जाने का सिद्धांत

doctrine of pith and substance : the true subject matter of legislation तत्व और सार का सिद्धांत ; सार-मर्म का सिद्धांत

doctrine of pleasure : under the Indian Constitution a public servant though works at the pleasure of the President or the Governor, as the case may be, does not work at his mercy प्रसाद का सिद्धांत

doctrine of preferred position : अधिमानी स्थिति का सिद्धांत

doctrine of prospective overruling : भविष्यलक्षी विनिर्णय का सिद्धांत

doctrine of reasonable classification : युक्तियुक्त वर्गीकरण का सिद्धांत

doctrine of severability : पृथक्करणीयता का सिद्धांत

document : [s. 29, I.P.C., s. 3, Indian Evidence Act and s. 3(18), General Clauses Act] दस्तावेज

document admitted to registration : [s. 58(1)(a), Registration Act] रजिस्ट्रीकरण के लिए गृहीत दस्तावेज

document of title : a document which confers a title हक की दस्तावेज

document purporting to be a report : दस्तावेज जो रिपोर्ट होनी तात्पर्यित है

documentary : a dramatically structured film of an actual event or of a play giving the impression of an actual event वृत्तचित्र

documentary evidence : all documents which could, in law, be considered as evidence by the court [s. 3, Indian Evidence Act] दस्तावेजी साक्ष्य

documentation centre : दस्तावेजी केंद्र

Documentation Officer : प्रलेखीकरण अधिकारी

documents or titles of ownership of property : [s. 9(1), Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstitution) Act] संपत्ति पर स्वामित्व के दस्तावेज या हक विलेख

dollar exchange : डालर विनिमय

domestic animal : [s. 2(1), Prevention of Cruelty to Animals Act, 1890] पालतू पशु

domestic company : [s. 80B(2), Income-tax Act] देशी कंपनी

domestic concern : [s. 67(3), Companies Act] घरेलू मामला

domestic relations : this relates to the relationship of master and servant, parent and child, husband and wife पारिवारिक संबंध

domestic satellite : [s. 80IA(4)(ii), expln., Income-tax Act] घरेलू उपग्रह

domestic servant : घरेलू नौकर

domestic service : [s. 2(f)(v), Emigration Act] घरेलू नौकरी

domestic sewage : [s. 2(k), Water (Prevention and Control of Pollution) Act] घरेलू मल

domicile : the place where one has permanent residence to which, if absent, he has the intention of returning [art. 5, Const.] अधिवास

domicile, of : [part II, heading, Indian Succession Act] अधिवास

domicile of corporations : [s. 8, Copyright Act] निगमों का अधिवास

domicile of origin : [s. 7, Indian Succession Act] मूल अधिवास

domiciled : having domicile अधिवासित ; अधिवासी

domiciled bill : अधिवासित बिल

domiciled in India : [preamble, Indian Majority Act] भारत में अधिवासित ; [s. 230(1), Income-tax Act] भारत में अधिवासी

dominant heritage : the tenement in favour of which a servitude exists अधिष्ठाया स्थल ; अधिष्ठाया संपत्ति

dominant owner : [s. 4, Indian Easements Act] अधिष्ठाया स्वामी

dominant undertaking : [s. 2(d), *Monopolies and Restrictive Trade Practices Act*] प्रधान उपक्रम

dominate the will : [s. 16(1), *Indian Contract Act*] इच्छा को अधिशासित करना

domination : [sch., art. II, *Anti-Apartheid (United Nations Convention) Act*] प्रभुत्व

dominion : 1. a self governing autonomous State within the British Common Wealth डोमिनियन ; 2. the power or right of governing and controlling अधिपत्य ; 3. lands or domain subject to sovereignty or control अधिक्षेत्र

Dominion, His Majesty's : [s. 3(5), *General Clauses Act*] हिज मजेस्टी का अधिक्षेत्र

dominion legislature : [long title, *Damodar Valley Corporation Act*] डोमिनियन विधान-मंडल

Dominion of India : [s. 80B(1), *Income-tax Act*, art. 6(b)(ii), art. 106, art. 112(3)(d)(iii) and art. 149, *Const.*] भारत डोमिनियन

dominion over property : [s. 408, *I.P.C.*] संपत्ति पर अख्तयार

donation : 1. the action of donating or giving, presentation, gratuitous transfer of property from one to another सदान ; 2. that which is presented; a gift दान

donation morits causa : a gift of personal property by a person on the point of death आसन्नमरण-दान

donations to certain funds : [s. 80G(1), *Income-tax Act*] कतिपय निधियों को दान

done in good faith : [s. 88, *I.P.C.*] सद्भावपूर्वक किया गया

done with due care and attention : [s. 2(h), *Limitation Act*] सम्यक् सतर्कता और ध्यान से किया गया

donee : one to whom a gift is made [s. 2(viii), *Gift-tax Act*] आदाता

donee of a power of attorney : [s. 2, *Powers-of-Attorney Act*] किसी मुख्तारनामे का आदाता

donor : one who makes a gift [s. 2(ix), *Gift-tax Act*] दाता

donor of the power : [s. 2, *Powers-of-Attorney Act*] मुख्तारनामे का दाता

dormant partner : निष्क्रिय भागीदार

dormitory : शयनागार

double account system : दोहरा लेखा पद्धति

double accounts : दोहरा लेखा

double aspect doctrine : दो पहलुओं वाला सिद्धांत

double claims : दोहरे दावे

double entry book keeping : दोहरी प्रविष्टि वाला बही खाता

double entry system : दोहरी प्रविष्टि प्रणाली

double jeopardy : a second prosecution after a first trial for the same offence दोहरा परिसंकट ; दोहरा जोखिम ; दोहरा संकट

double money columns : कीमत के दोहरे स्तंभ

double taxation relief : दोहरे कराधान से अवमुक्ति ; दोहरे कराधान से राहत

doubling bank : बैंक को चकमा देना

doubling notes : नोट बहुगणित करने का चकमा

doubling valuable articles : मूल्यवान वस्तुओं को बहुगणित करने का चकमा

doubly taxed income : [s. 91(1), *Income-tax Act*] दोहरा कर लगी आय

doubt : 1. the (subjective) state of uncertainty as to the truth or reality of anything; a feeling of uncertainty as to something संदेह ; 2. apprehension शंका

doubtful debts : the debts which are apprehended not to be recoverable शंकास्पद ऋण

doubtful rights : शंकास्पद अधिकार

dower : [sch. I, item 29, *Indian Stamp Act*] मेहर ; [s. 3(1)(c), *Muslim Women (Protection of Right on Divorce) Act*] डावर

download : to transfer data from storage device or system to another [s. 43(b), *Information Technology Act*] अंतरित करना

dowry death : [s. 304B(1), *I.P.C.*] दहेज मृत्यु

draft : 1. a rough sketch of a writing or document, from which the final or fair copy is made प्रारूप ; ड्राफ्ट ; 2. the depth to which a ship sinks in waters जलमग्न भाग ; 3. an order for payment of money ड्राफ्ट

draft amendment : प्रारूप-संशोधन

draft bye laws : प्रारूप उपविधि ; उपविधियों का प्रारूप

draft, clean : अप्रलेखी प्रारूप

draft convention : [preamble, *Indian Carriage of Goods by Sea Act*] प्रारूप कन्वेंशन

draft, documentary : प्रलेखी प्रारूप

draft notes and comments : टिप्पणों और टिप्पणियों के प्रारूप

draft para : प्रारूप पैरा ; ड्राफ्ट पैरा

draft reply : उत्तर का प्रारूप

draft scheme : [s. 4(3), *Dock Workers (Regulation of Employment) Act*] प्रारूप-स्कीम ; स्कीम का प्रारूप (स्कीम का मसौदा)

draft standing orders : स्थायी आदेशों का प्रारूप

drafter : प्रारूपक

drafting any agreement : [s. 35D(2)(b), *Income-tax Act*] किसी करार का प्रारूप बनाना

Drafting Assistant : प्रारूपण सहायक

Draftsman : 1. one who draws pleadings or other writing प्रारूपकार ; 2. one who draws plans and sketches नक्शानवीस

dragging : [s. 26(2), *Indian Forest Act*] घसीटना

drain : नाला ; नाली

drain house : [s. 2(15), *Delhi Municipal Corporation Act*] मोरी

drainage : a system of drains, artificial or natural जल-निकास

drainage works : [s. 11, *Cattle-trespass Act*] जल-निकास संकर्म

drama : [s. 3, *Dramatic Performances Act*] नाटक

dramatic performance : नाटक ; नाट्य प्रयोग ; नाट्य प्रदर्शन

dramatic work : [s. 2(a)(i), *Copyright Act*] नाट्य कृति

drapery : [s. 2, *explan. 4(d), Prevention of Insults to National Honour Act*] वस्त्र आवरण

draught : 1. the depth to which a ship sinks in water डुबाव ; 2. drawing or pulling होना ; खींचना

draught animal : [s. 9(c), *Prevention of Cruelty to Animals Act, 1960*] भार होने वाला पशु

draw bill : बिल बनाना

draw bill of exchange : to frame or write out a bill of exchange in due form विनिमय पत्र लिखना

draw cheques on any bank (treasury) : किसी बैंक (खजाने) पर चैक लिखना

draw increment : वेतन वृद्धि मिलना ; वेतन वृद्धि होना

draw inference : to infer अनुमान करना

draw money : धन निकालना

draw off spirit : आसव निकालना

draw up a statement of the case : [s. 56(2), *Indian Stamp Act*] मामले का कथन बनाना

draw up the finding : [s. 118(1), *Navy Act*] निष्कर्ष को लेखबद्ध करना

draw up the inquisition : [s. 23, *Coroners Act*] मृत्यु समीक्षण तैयार करना

draw upon : [s. 2(2), *Indian stamp Act*] लेखीवाल होना

draw wages : मजदूरी लेना

draw weapon : हथियार निकालना

drawback : 1. an allowance upon the duties due on imported merchandise when the importer, instead of selling it, re-exports it; or the refund of such duties if already paid [s. 74(1), Customs Act] वापसी ; 2. a defect चूटि

drawback allowable on re-export of duty-paid goods : [s. 74, Customs Act] शुल्क संदत्त माल के पुनः निर्यात पर अनुज्ञेय वापसी

drawback of duty : शुल्क की वापसी

drawee : the person on whom an order or bill of exchange is drawn [s. 7, Negotiable Instruments Act] उपरवाल

drawee in case of need : [s. 7, Negotiable Instruments Act] जिकरीवाल

drawer : [s. 7, Negotiable Instruments Act] लेखीवाल

drawer of a bill of exchange : विनिमय पत्र का लेखीवाल

drawing : 1. a representation by lines रेखाचित्र ; 2. writing out लिखना

drawing account : आहरण लेखा

drawing and disbursing officer : आहरण और संवितरण अधिकारी

drawing of any ticket : [s. 294A, I.P.C.] किसी टिकट को निकालना

drawing of partners : भागीदारों के आहरण

drawing officer : आहरण अधिकारी ; आदान अधिकारी

drawing up : drafting in due form; writing out लेखबद्ध करना

drawn out : [s. 15(6), Indian Trusts Act] निकाला जाना

drawn up : तैयार की गई

dray : [s. 2(t), Delhi Police Act] बोझा ढोने की भारी नीची गाड़ी

dredgers : [s. 115VD(vii), Income-tax Act] निकर्षण पोत

dredging : scooping up or removing earth from the bottom of a river, bay etc. [s. 2(1)(jj), Mines Act] झमाई

dress : पोशाक

dresser : ड्रेसर

drinking : to make (stone) trim and smooth दरेसी करना

drill : [s. 8(ii)(b), Central Industrial Security Force Act] कवायद ; [s. 8(1)(b), Assam Rifles Act] ड्रिल ; [s. 2(1)(vii), Emergency Risks (Undertakings) Insurance Act] बरमा

driller : ड्रिलर ; बरमाने वाला

drilling : boring with a drill बर्माना ; ड्रिल करना

drilling machine : बर्मा मशीन ; ड्रिल मशीन

drink : a liquid suitable to be swallowed by man or beast, especially for quenching thirst or for nourishment पेय ; 2. alcoholic liquor मदिरा

drip proof : [fifth sch., item 6, Income-tax Act] दुर्भेद्य

driver : ड्राइवर

driving belts : चलन पट्टे/पट्टी

dropping : [s. 2(e), Cotton Ginning and Pressing Factories Act] कतरन

dross : चूरा

drought : [s. 24(2), State Agricultural Credit Corporations Act] सूखा

drought prone area programme : सूखा संभावित क्षेत्र कार्यक्रम

drought relief fund : [s. 88(2)(a)(iii), Income-tax Act] सूखा सहायता निधि

drudgery : [s. 10(1)(h), National Commission for Women Act] उबाऊपन

drug : an original, simple, medicinal substance, organic or inorganic, used by itself, or as an ingredient ओषधि ; [1st sch., form C 6, Motor Vehicles Act] मादक द्रव्य

drug, dangerous : खतरनाक ओषधि ; अनिष्टकर मादक द्रव्य

drugging : संज्ञाहीनकारी द्रव्य का प्रयोग

druggist : ओषधि-विक्रेता

drugs consultative committee : [s. 7, Drugs and Cosmetics Act] ओषधि परामर्श समिति

Drugs Controller : [s. 4(3)(ii), Insecticides Act] ओषधि नियंत्रक

Drugs Inquiry Committee : ओषधि जांच समिति

Drugs Technical Advisory Board : [s. 3(aa)(ii), Drugs and Cosmetics Act] ओषधि तकनीकी सलाहकार बोर्ड

drugs which are injurious to health : [art. 47, Const.] स्वास्थ्य के लिए हानिकर ओषधियां

drummer : ढोलची

drunk : overcome by alcoholic liquor मत्त

drunk or incapable : मत्त या असमर्थ

drunkard, habitual : [s. 9(8)(a), Motor Vehicles Act] आभ्यासिक शराबी

drunken person : an intoxicated person मत्त व्यक्ति

drunkenness : the state of being drunk; intoxication मत्तता

dry : सुखाना

dry cell : शुष्क सैल

dry docks : सूखे डॉक

dry farming : बरानी खेती

dry rubber content : [s. 3(b)(iii), Rubber Act] शुष्क रबड़ अंतर्वस्तु

dryage : सूख जाना

drying book : सोख्यता कापी

drying grounds : सुखाने का स्थल ; शुष्कन स्थल

dual appointment : दोहरी नियुक्ति

due : 1. that which is owing or payable as a debt; that which is due to anyone legally or morally [Or. 8, r. 6, ill. (f), C.P.C.] शोध्य ; देय ; 2. fitting; proper; appropriate [Or. 5, r. 17, C.P.C.] सम्यक्

due account of : [s. 1, Public Accountants Default Act] का उचित लेखा

due accounting for money : [sch. I, item 57(e), Indian Stamp Act] धनराशि का सम्यक् रूप से लेखा देना

due administration : management or conduct of affairs in an appropriate or requisite manner सम्यक् प्रशासन

due admonition : सम्यक् भर्त्सना

due and proper account : सम्यक् और उचित लेखा

due and reasonable diligence : diligence appropriate and requisite in the particular circumstances of a case सम्यक् और युक्तियुक्त तत्परता

due appropriation made by Parliament by law : [s. 7(3), Emergency Risks (Undertakings) Insurance Act] संसद् की विधि द्वारा विनियोग

due authority : [s. 7(b), Seaward Artillery Practice Act] सम्यक् प्राधिकार

due care : such care as is requisite सम्यक् सतर्कता ; सम्यक् देखरेख

due care and caution : [s. 293(2)(a), Companies Act] सम्यक् सावधानी और सतर्कता

due care and humanity : [s. 17(2)(b), Prevention of Cruelty to Animals Act, 1960] सम्यक् सतर्कता और सहृदयता

due collection : सम्यक् संग्रह

due consideration shall be given : सम्यक् ध्यान रखा जाएगा

due course : the prescribed, normal or logical course of events सम्यक् अनुक्रम

due course of justice : [s. 13, Contempt of Courts Act] न्याय का सम्यक् अनुक्रम

due course of law : विधि का सम्यक् अनुक्रम

due cultivation : सम्यक् खेती

due date : नियत तारीख

due date, average : औसत देय तारीख

due date of expiry : समाप्ति की नियत तारीख

due diligence : सम्यक् तत्परता

due execution of an office : [sch. 2, item 57(e), Indian Stamp Act] किसी पद के कर्तव्यों का सम्यक् निष्पादन

due from the employer : नियोजक द्वारा शोध्य

due notice : a notice which is requisite depending on the circumstances of a case सम्यक् सूचना

due objections : उपयुक्त आपत्तियाँ

due observance : सम्यक् अनुपालन

due observance of the conditions : [s. 12(2), Conservation of Foreign Exchange and Prevention of Smuggling Activities Act] शर्तों का उचित पालन

due performance of a contract : performance of a contract in a requisite manner [sch. I, item 57, Indian Stamp Act] संविदा का सम्यक् पालन

due process of law : [s. 6(3), Requisitioning and Acquisition of Immovable Property Act] विधि की सम्यक् प्रक्रिया

due proclamation : official formal public announcement in a requisite, appropriate or prescribed manner सम्यक् उद्घोषणा

due regard : सम्यक् ध्यान

due reparation : [s. 66(a), Air Force Act] सम्यक् हानिपूर्ति

due service : service (of a process) in a prescribed manner [s. 66(2), Cr. P.C.] सम्यक् तामील

due signature : सम्यक् हस्ताक्षर ; सम्यक् हस्ताक्षरण

due to shortage of power or to natural calamity : शक्ति की कमी या प्राकृतिक दुर्घटना के कारण

dues : देय ; शोध्य

dues, dock : डॉक शोध्य

duet : [s. 26(1), Air (Prevention and Control of Pollution) Act] बाहिनी

duly : in due manner, order, form etc. सम्यक् रूप से

duly account for : to render accounts in a due manner [sch. I, app. F, form No. 10, C.P.C.] सम्यक् रूप से लेखा देना ; सम्यक् रूप से हिसाब देना

duly act : सम्यक् रूप से कार्य करना

duly applied : सम्यक् रूप से उपयोजित

duly authenticated : सम्यक् रूप से अधिप्रमाणित

duly authorised : सम्यक् रूप से प्राधिकृत

duly called upon, although : सम्यक् रूप से अपेक्षा की जाने पर भी

duly conferred : सम्यक् रूप से प्रदत्त

duly convicted : सम्यक् रूप से दोषसिद्ध किया गया

duly disposed of : सम्यक् रूप से व्ययनित

duly done or suffered thereunder : [s. 6(b), General Clauses Act] सम्यक् रूप से की गई या सहन की गई

duly elected : सम्यक् रूप से निर्वाचित

duly empowered : सम्यक् रूप से सशक्त

duly established : [s. 337(ii), Companies Act] सम्यक् रूप से सिद्ध हो गया

duly examined : सम्यक् रूप से परीक्षित

duly executed : सम्यक् रूप से निष्पादित

duly exercised : सम्यक् रूप से प्रयोग किया गया

duly instructed : [Or. 5, r. 1(2)(b), C.P.C.] सम्यक् रूप से अनुदिष्ट

duly instituted : सम्यक् रूप से संस्थित

duly presented : सम्यक् रूप से उपस्थित किया गया ; सम्यक् रूप से उपस्थापित

duly proved : सम्यक् रूप से साबित किया गया

duly published : सम्यक् रूप से प्रकाशित

duly qualified : [art. 128, Const.] सम्यक् रूप से अर्हित

duly recorded : सम्यक् रूप से अभिलिखित

duly stamped : [s. 2(11), Indian Stamp Act] सम्यक् रूप से स्टांपित

dumb : destitute of the faculty of speech; silent मूक ; having no means of self propulsion डंब

dumb show : [s. 2(b), Copyright Act] मूक प्रदर्शन

dumb witness : a witness who is mute or incapable of speaking or expressing himself in words मूक साक्षी

dummy : डमी ; नकली

dumping margin of : [s. 9A(1)(b), Customs Tariff Act] पाटन अंतर

dung : [s. 108(d), Cantonments Act] गोबर

duplicate : 1. a second copy of a letter or official document; a second copy of a bill drawn in two parts दूसरी प्रति; 2. consisting of or existing in two corresponding or identical parts or examples द्विप्रतिक ; 3. a copy or transcript [s. 7(c), Indian Museum Act] अनुकृति

duplicate account : [s. 203, Indian Succession Act] दोहरा लेखा

duplicate bill : अनुलिपि बिल

duplicate certificate of registration : [s. 19R(2)(e), Inland Vessels Act] रजिस्ट्रीकरण प्रमाणपत्रों की दूसरी प्रति

duplicate, in : द्विप्रतिक ; दो प्रतियों में

duplicate clerk : अनुलिपिक

duplicate copy : अनुलिपि ; दूसरी प्रति

duplicating : अनुलिपिकरण

duplicating machine (duplicator) : अनुलिपित्र

duplication of charge : [s. 20(f), Estate Duty Act] भार का दो बार लगाना

duplication of effort : [s. 8(4), Tobacco Board Act] एक ही काम को दुबारा करना

durability of the work : [s. 6(3), Land Improvement Loans Act] संकर्म का टिकाऊपन

durably and conspicuously : [s. 3, Marking of Heavy Packages Act] स्थायी और सहजदृश्य रूप में

duration : a portion of time which is measurable, or during which something exists, lasts or is in progress [s. 21(i), Arms Act] अस्तिवावधि ; कालावधि ; कार्यकाल ; अवधि

duration of council : [s. 12(4), Chartered Accountants Act] परिषद् का कार्यकाल

duration of Houses of Parliament : [art. 83, Margin, Const.] संसद् के सदनों की अवधि

duration of injunction : व्यादेश की अवधि

duration of leases : पट्टों की कालावधि

duration of session : [s. 18, Emergency Risks (Undertakings) Insurance Act] सत्र की अवधि

duress : [s. 19(xvii), Court-fees Act] विबाध्यता

during : throughout the whole continuance of; in the course of के दौरान

during continuance of marriage : विवाहित स्थिति के दौरान

during the course of : के दौरान

during the marriage : [s. 10, T.P. Act] विवाहित स्थिति के दौरान

during the pleasure of : so long as (a particular person) pleases के प्रसाद-पर्यंत

during the pleasure of President : [art. 75(2), Const.] राष्ट्रपति का प्रसाद बने रहने तक ; राष्ट्रपति के प्रसादपर्यंत

dusk : [3rd sch., art. 25, Geneva Conventions Act] सायंकाल

dutiable or prohibited goods : [s. 111(1), Customs Act] शुल्क्य या प्रतिषिद्ध माल

duties and the powers of the Comptroller and Auditor General : [art. 149, Const.] नियंत्रक-महालेखापरीक्षक के कर्तव्य और शक्तियाँ

duties erroneously refunded : [s. 28, Customs Act] भूल से प्रतिदाय किए गए शुल्क

duties levied by the Union but collected and appropriated by the States : [art. 268, Const.] संघ द्वारा उद्गृहीत किए जाने वाले किंतु राज्यों द्वारा संगृहीत और विनियोजित किए जाने वाले शुल्क

duties of a legal character : [art. 76(2), and art. 165(2), Const.] विधिक स्वरूप के कर्तव्य

duties of Chief Minister as respects the furnishing of information to Governor, etc. : राज्यपाल को जानकारी देने आदि के संबंध में मुख्यमंत्री के कर्तव्य

duties of Prime Minister as respects the furnishing of information to the President, etc. : [art. 78, margin, Const.] राष्ट्रपति को जानकारी देने आदि के संबंध में प्रधान मंत्री के कर्तव्य

duties of the office : [art. 126, Const.] पद के कर्तव्य

duties of the office shall be performed : [art. 91(1), Const.] पद के कर्तव्यों का पालन करेगा

duty : 1. action, or an act, that is due by moral or legal obligation; that which one ought or is bound to do; official function कर्तव्य; 2. a levy शुल्क ; 3. work काम ; 4. [s. 82(c), Air Force Act] ड्यूटी; बाध्यता ; 5. period of duty कर्तव्यकाल

duty, ad valorem : मूलानुसार शुल्क

duty allowance : ड्यूटी भत्ता

duty bound : [s. 13, Navy Act] कर्तव्य द्वारा आबद्ध

duty cast on the council : [s. 22, Chartered Accountants Act] परिषद् पर अधिरोपित कर्तव्य

duty chart : ड्यूटी चार्ट

duty, customs : सीमाशुल्क

duty enjoined by the law of the country : [preamble, Births, Deaths and Marriages Registration Act] देश की विधि द्वारा व्यपदिष्ट कर्तव्य

duty entitlement exemption certificate : शुल्क हकदारी छूट प्रमाणपत्र

duty, excise : उत्पाद-शुल्क

duty, export : निर्यात शुल्क

duty finally assessed : [s. 17(c), Customs Act] अंतिम रूप से निर्धारित शुल्क

duty, import : आयात शुल्क

Duty Inspector, Electricity : विद्युत-शुल्क निरीक्षक

duty is over, before : कर्तव्यकाल समाप्त होने के पूर्व

duty, octroi : चुंगी महसूल

duty of customs or excise : [s. 64A(2)(a), Sale of Goods Act] सीमाशुल्क या उत्पाद-शुल्क

duty of the State : [art. 37, Const.] राज्य का कर्तव्य

duty of the State to raise the level of nutrition and the standards of living and to improve public health : [art. 47, margin, Const.] पोषाहार-स्तर और जीवन स्तर को ऊंचा करने तथा लोक स्वास्थ्य का सुधार करने का राज्य का कर्तव्य

duty of the Union to protect State against external aggression and internal disturbance : [art. 355, margin, Const.] बाह्य आक्रमण और आंतरिक अशांति से राज्य की संरक्षा करने का संघ का कर्तव्य

duty, off : ड्यूटी के बाद ; कार्य समय के बाद

duty officer : ड्यूटी अधिकारी

duty, on : ड्यूटी पर ; काम पर

duty, on special : विशेष ड्यूटी पर ; विशेष कार्य पर

duty provisionally assessed : [s. 18(c), Customs Act] अनंतिम रूप से निर्धारित शुल्क

duty, revenue : राजस्व शुल्क

duty roster : ड्यूटी रोस्टर ; ड्यूटी पंजिका

duty schedule : कर्तव्य सूची ; कर्तव्यक्रम

duty, specific : विनिर्दिष्ट शुल्क

duty to satisfy judgments : [s. 96(1), Motor Vehicles Act] निर्णयों की तुष्टि करने का कर्तव्य

dwelling house : house used as a residence निवास-गृह

dwelling place : [s. 6(1)(b), Income-tax Act] निवास स्थान

dwelling unit : निवास एकक

dye : a natural or synthetic colouring रंजक

dye stuff : रंजक द्रव्य

dyed : [s. 74(2), Trade and Merchandise Marks Act] रंजित ; रंगा हुआ

dyeing : colouring रंगाई

dyeing and finishing instructor : रंगाई और परिष्करण अनुदेशक

dyeing master : रंगाई मास्टर

dyeing teacher : रंगाई शिक्षक

dying declaration : a statement by a person as to the cause of his death or as to any of the circumstances of the transaction which resulted in his death, this is a statement that comes within the scope of section 32(1) of the Indian Evidence Act] मृत्युकालिक कथन

dyke : an embankment to prevent inundation तटबंध

dynamite : [s. 4(1)(a), Explosives Act] डायनामाइट